

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE, CHENNAI

Original Application No. 256 of 2020 (SZ)

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU
Based on The News item in News Desk
Magazine Dated 11.11.2020, Air Pollution and Industries,
"These Six Industries in North Chennai are polluting the
air for more than half the year, the North Chennai Thermal
Power station alone Ennore Port"

1. Union of India,
Ministry of Environment, Forest and Climate Change,
Rep. by its Secretary,
Indira Paryavaran Bhavan, Jorbagh Road, New Delhi - 100 003.
2. The Chief Secretary to Govt. of Tamil Nadu,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu- 600009.
3. The Secretary to Govt. of Tamil Nadu, Department of Environment,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu- 600009.
4. The Principal Secretary to Govt. of Tamil Nadu,
Industries Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600009.
5. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu- 600009.
6. Principal Secretary to Government,
Health and Family Welfare Department,
Secretariat, Chennai 600 009.
7. The Chairman,
Central Pollution Control Board (CPCB),
Parivesh Bhawan, East Arjun Nagar,
Shahdara, Delhi 110 032.
8. The Chairman,
Tamil Nadu Pollution Control Board (TNPCB),
No. 76, Anna Salai, Guindy,
Chennai, Tamil Nadu-600032.

For TAMILNADU PETROPRODUCTS LIMITED



D. SENTHIKUMAR
Whole - Time Director (Operations)

9. The Greater Chennai Corporation,
Rep. by its Commissioner,
Ripon Building, Chennai - 600 003.
10. The District Collector,
Chennai District,
District Collectorate Office,
No. 62, Rajaji Salai, 4th Floor,
Chennai 600 001.
11. North Chennai Thermal Power Station
Rep by its Chairman cum Managing Director (TANGEDCO)
Attpattu Main Road,
Thiruvallur District, Athipattu,
Tamil Nadu 600 120.
12. NTPC Tamil Nadu Energy Company Limited (NTECL)
Rep. by its General Manager (TS),
Vallur Thermal Power Project,
P.O: Vellivoyal Chavadi, Ponneri Taluk, Tiruvallur District, Chennai 600 103.
13. Chennai Petroleum Corporation Limited (CPCL)
Rep. by its Managing Director,
New No. 536, Anna Salai, Teynampet,
Chennai 600018.
14. Tamilnadu Petroproducts Limited (TPL),
Rep. by its Chairperson,
Manali Express Highway, Manali, Chennai 600 068.
15. Manali Petrochemicals Limited (MPL),
Rep. by its Chairman,
SPIC House, VI Floor, No. 88 Mount Road,
Guindy, Chennai 600 032.
16. Madras Fertilizers Limited (MFL)
Rep by its Chairman & Managing Director,
SH 104, Harikrishna Puram,
Manali, Chennai, Tamil Nadu – 600 068.

...Respondents

For TAMILNADU PETROPRODUCTS LIMITED


D. SENTHUKUMAR
Whole - Time Director (Operations)

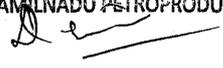
REPLY STATEMENT FILED ON BEHALF OF TAMILNADU PETROPRODUCTS LIMITED -
14th RESPONDENT

It is respectfully submitted as follows:

The address for service of all notices and processes on the 14th Respondent is that of its M/s. AL Ganthimathi Advocate, No.101/6, Old No.51, 5th Street, Padmanabha Nagar, Adyar, Chennai-600 020.

1. It is submitted that the Application No. 256 of 2020, has been taken up by this Hon'ble Tribunal on its own motion Suo moto based on the news item published in News Desk Magazine dated 11.11.2020 under the caption "These Six Industries in North Chennai are polluting the air for more than half the year".
2. The allegations against the 14th Respondent reported in newspaper are factually incorrect and have been made without verifying the facts and hence liable to be rejected. It is submitted that the main allegation in the newspaper report was six industries mentioned therein have been constantly violating the conditions/consent/permissions granted resulting in serious emission from the industries affecting the air quality in that area. It has been alleged that the stack monitoring systems provided in these units were not proper and the pollution control mechanisms were also not properly maintained by these units. It is submitted that none of the above allegations is correct in so far as Tamilnadu Petroproducts Limited, the 14th Respondent is concerned.
3. Tamilnadu Petroproducts Limited (hereinafter refer to as TPL) is a joint venture between Tamilnadu Industrial Development Corporation Limited (TIDCO) wholly owned by Government of Tamilnadu and Southern Petrochemical Industrial Corporation Ltd (SPIC) and having three manufacturing facilities Linear Alkyl Benzene Plant (LAB), Heavy Chemicals Division (HCD) and ECH – Propylene Oxide Plant (ECH – PO) in Manali.
4. LAB Plant is engaged in the manufacture of Linear Alkyl Benzene using Kerosene and Benzene as the primary raw material. In the operation the industry would also produce Heavy Alkylate and Heavy Normal paraffin as by-product and n-paraffin as intermediate product. The unit obtained Consent to operate under Water and Air Act from TNPCB and subsequently renewed up to 31.03.2022. Copy of the CTO is attached as **Annexure 1**.
5. It is submitted that HCD Plant manufactures the following products such as Caustic Soda, Chlorine, Hydrogen, Hydrochloric acid, Ammonium chloride and sodium hypochlorite. The unit obtained Consent to operate under Water and Air Act from TNPCB and subsequently renewed up to 31.03.2020. Consent renewal was applied for the period 2020 – 2021 along with renewal fee. Copy

For TAMILNADU PETROPRODUCTS LIMITED


D. SENTHIKUMAR
Whole - Time Director (Operations)

of the CTO and renewal application are attached as **ANNEXURE 2**.

6. It is submitted that ECH – PO plant manufactures Propylene oxide using Propylene and Chlorine as primary raw material. In the operation the industry would also produce chlorinated organic as by-product. The unit obtained Consent to operate under Water and Air Act from TNPCB and subsequently renewed up to 31.03.2022. Copy of the CTO is attached as **ANNEXURE 3**.
7. It is submitted that TPL Plants (LAB, HCD and ECH-PO Plants) presently uses Re-gasified Liquified Natural Gas (R-LNG), a clean fuel as fuel in all heaters and boilers.
8. TPL Plants (LAB, HCD and ECH-PO Plants) have provided air pollution control measures like adequate stack height, automatic fuel / air ratio and being maintained efficiently to achieve air quality within the prescribed standards.
9. It is submitted that, Online Continuous Emission Monitoring system is installed in all the stacks and the monitoring data has been connected to the CARE-AIR Centre of the Tamilnadu Pollution Control Board and CPCB on a real time basis. In addition to this, TPL also conducts periodical tests through accredited labs. The details of the emission reports carried out by the accredited labs are furnished in **ANNEXURE 4** from which it could be seen that the values have been within the norms.
10. The News report in the News Desk Magazine dated 11.11.2020 alleges that TPL Plants have not complied with the norms for 27937 hours or 24% of the total hours (No data hours is for 26629 hours (22.4%) and exceedance for 1008 hrs (0.86%)) during the period 01/01/2019 to 15/12/2019 which is totally incorrect. This news has been published based on an unverified Report of the Chennai Climate Action Group (CCAG) titled "POISON IN THE AIR - THE REGULATORY BLACK HOLE IN THE ENNORE- MANALI INDUSTRIAL ZONE."
11. It is submitted by the 14th Respondent that, no data hours non compliances are due to Net work problem, maintenance of analysers, Software reconfiguration by software supplier, Hardware router problem, and Modem problem. Exceedance hours non compliances are due to choke in analyser sample line, Diaphragm pump problem, clogged sample flow, loose contact wire termination and plant start up.
12. It is submitted that, all the above problems were immediately rectified and properly communicated to CARE-AIR Centre of the Tamilnadu Pollution Control Board through emails. The copy of the emails sent to TNPCB is

For TAMILNADU PETROPRODUCTS LIMITED

D. SENTHIKUMAR
Whole - Time Director (Operations)

attached as **ANNEXURE 5.**

13. It is submitted by the 14th Respondent that online analyser data are uploaded to TNPCB through dedicated internet IP and also additional back up internet connections (Sifi /Tata network) are provided as a preventive measure to avert network failure / no data hours.
14. It is submitted by the 14th Respondent that, the Chennai Climate Action Group (CCAG) has not look into the communication mails sent to TNPCB for the reasons of no data and exceedance hours and published based on an unverified report titled "POISON IN THE AIR - THE REGULATORY BLACK HOLE IN THE ENNORE- MANALI INDUSTRIAL ZONE."
15. It is submitted that, had the CCAG approached TPL, the above could have been explained and CCAG could have avoided giving an incorrect report in the public domain. CCAG ought not to have made the allegations of non-compliance on TPL without taking any efforts to check the information in detail.
16. It is further submitted that TPL as a conscientious Corporate Citizen is aware of its social responsibilities and complies with all the regulatory requirements, in letter and spirit.
17. Based on the above facts, it is respectfully submitted by the 14th Respondent as follows:
 - a) The allegations of non-compliance with the emission norms by TPL Plants in the Report of the Chennai Climate Action Group published in News Desk on 11-11-2020 are baseless and contrary to the facts explained above.
 - b) The action of the CCAG in publishing its Report without going into the details and fact-checking with the concerned industries is improper and so the information is not reliable at all.
 - c) The CCAG describing the no-data hours as non-compliance period is contrary to facts and appears to have been made with the sole aim to sensationalize the matter where there is no wrong committed by this respondent

In the light of the above, the 14th Respondent respectfully prays to the Hon'ble Bench that they be discharged from the Suo moto application and render justice.

Dated at Chennai on this 30th day of July 2021.

For TAMILNADU PETROPRODUCTS LIMITED


D. SENTHIKUMAR
Whole - Time Director (Operations)


Counsel For 14th Respondent

VERIFICATION

I, D. Senthikumar, Whole-time Director (Operations) of Tamilnadu Petroproducts Limited the 14th Respondent Company herein, do hereby declare that what is stated in the above paragraphs are true and correct to the best of my knowledge, information, and belief.

Verified at Chennai on this 30th day of July 2021

For TAMILNADU PETROPRODUCTS LIMITED


D. SENTHIKUMAR
Whole - Time Director (Operations)

14th Respondent



Counsel For 14th Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

Original Application No. 256 of 2020 (SZ)

IN THE MATTER OF

Tribunal on its own motion-SUOMOTU based on The News item in News Desk Magazine dated 11.11.2020, Air Pollution and Industries, "These Six Industries in North Chennai are polluting the air for more than half the year, the North Chennai Thermal Power station alone Ennore Port"

Union of India
Ministry of Environment, Forest and
Climate Change & 15 Others

....Respondents

PAPER BOOK I

REPLY STATEMENT FILED ON BEHALF OF
TAMILNADU PETROPRODUCTS LIMITED
14TH RESPONDENT

AL. Ganthimathi
ADVOCATE FOR 14TH RESPONDENT

For TAMILNADU PETROPRODUCTS LIMITED


D. SENTHIKUMAR
Whole - Time Director (Operations)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE) CHENNAI.**

O.A.No. 256 of 2020 (SZ)

Tribunal on its own Motion - SUO MOTO

-Vs-

Union of India & others

..Respondents

TYPESET TO THE ANNEXURES FILED BY THE 14th RESPONDENT

S. No.	Annexure	Page No.
1.	LAB Plant - Renewal Consent Order	1
2.	HCD Plant - Renewal Consent Order & Renewal Application	10
3.	ECH - PO Plant - Renewal Consent Order	19
4.	Emission Analysis Report	28
5.	Email sent to TNPCCB	38

Dated at Chennai on this the 30th day of July, 2021.

Certified that all the above are true copies of their respective originals.


COUNSEL FOR 14th RESPONDENT

Mr. Raj Kumar



①

TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2108131514111 DATED: 12/02/2021.

PROCEEDINGS NO.T5/TNPCB/F.0200AMB/RL/AMB/W/2021 DATED: 12/02/2021

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. TAMILNADU PETROPRODUCTS LIMITED - LAB PLANT , S.F.No. SF. NO. 267, MANALI village, Thiruvottiyur Taluk and Chennai District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

REF: 1.PROCEEDINGS NO.T5/TNPCB/F.0200AMB/RL/AMB/W&A/2019 DATED: 03/07/2019
2.IR.No : F.0200AMB/RL/JCEB-M/AMB/2021 dated 04/01/2021

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director
M/s.TAMILNADU PETROPRODUCTS LIMITED - LAB PLANT,
S.F.No. SF. NO. 267,
MANALI Village,
Thiruvottiyur Taluk,
Chennai District

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2022

R. Kannan
Digitally signed by R.
Kannan
Date: 2021.02.19 16:37:58
+0530'
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai



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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	LINEAR ALKYL BENZENE	10000	MT/MONTH
By-Product Details			
1.	HEAVY NORMAL PARAFFIN	1000	MT/MONTH
2.	HEAVY ALKYLATE	1667	MT/MONTH
Intermediate Product Details			
1.	NORMAL PARAFFIN	7841.6	MT/MONTH

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	60.0	On land for gardening
Effluent Type : Trade Effluent			
1.	ETP - Treated Effluent	1164.0	RO Permeate - 974 KLD recycled in process. RO Reject - 190 KLD recycled in ECH plant process

POLLUTION PREVENTION PAYS



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TAMILNADU POLLUTION CONTROL BOARD
Additional Conditions:



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TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall ensure that the Common Sewage Treatment Plant installed in the ECH Plant premises is operated & maintained efficiently and continuously so as to achieve the treated sewage standards prescribed by the Board consistently and ensure that the treated sewage is utilised by all three units for gardening within the unit premises as consented.
2. The unit shall ensure that the EMFMs are provided at the inlet & outlet of the Common Sewage Treatment Plant, inlet to STP from ECH Plant, inlet to STP from HCD Plant and inlet to STP from LAB Plant and connected to WQW, TNPCB, Chennai for continuous monitoring.
3. The unit shall operate and maintain the Effluent Treatment Plant efficiently and continuously so as to achieve the influent parameters required for RO feed, RO(Two Stages) shall be operated continuously and ensure that the entire quantity of RO permeate(974KLD)is reused in the LAB plant for cooling tower and RO reject(190KLD) is reused in the ECH Plant for process as reported.
4. The unit shall ensure that the OCEMS provided for the effluent parameters pH,BOD,COD & TSS in the ETP outlet are connected to WQW, TNPCB Chennai & CPCB server at all times and calibrated regularly and also ensure the continuous online data transfer.
5. The unit shall ensure that the EMFMs are provided at the inlet & outlet of the ETP, inlet to RO stage I, Common permeate outlet, RO II reject and RO reject reuse to ECH process plant and connected to WQW, TNPCB, Chennai for continuous monitoring.
6. The unit shall connect the ETP inlet flow parameter with WQW of TNPCB and provide continuous data.
7. The unit shall dispose the hazardous wastes to the authorized facilities then & there before 90 days as per the conditions stipulated in the authorization issued under the Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2008 and comply with the provisions of Hazardous & Other Wastes (Management, & Transboundary Movement) Rules 2016.
8. The unit shall maintain Form - 3 for the generation of hazardous waste from the unit and shall file annual return in Form - 4 to the Board.
9. The unit shall maintain the hazardous waste display board in front of the unit clearly updating the same regularly as mandated by the Hon'ble Supreme Court Order dated 14.10.2003 in the matter of WP No:657/1995.
10. The unit shall ensure that the storm water arising from the plant area during rainy season shall not contain any chemical contaminants and shall satisfy the inland surface water standards before disposal.
11. The unit shall obtain Hazardous waste Authorization under Hazardous & Other Wastes (Management, & Transboundary Movement) Rules 2016.
12. The unit shall ensure that the storm water arising from the plant area during rainy season shall not contain any chemical contaminants and shall satisfy the inland surface water standards before disposal.
13. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.
14. The unit shall comply with the E- waste management Rules 2016. E- Waste as listed in Schedule-I, generated by them shall be channelized through collection centre or dealer of the authorised producer or dismantler or recycler or through designated take back service provider of the producer to authorised dismantler or recycler. The unit shall maintain records of e- waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of the June following financial years.
15. The unit shall complete the target of short and long term action plan in CEPI area as committed by the unit without fail.
16. The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area ear marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates.
17. The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government.
18. The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.
19. As per the mechanism evolved by CPCB vide letter dated 25.10.2019 for environmental management of critically and Severely Polluted Areas to carry out all the mitigation measures for improvement of Air, Water, land environment,
 - i. The unit shall ensure the reuse/recycle of treated waste water, wherever feasible, thereby achieving ZLD in the unit.
 - ii. The unit shall furnish ROA regularly so as to continuously monitor the effluent quality/quantity by analysis of effluent through TNPCB lab and connectivity to Water Quality centre, TNPCB, Guindy, Chennai.
 - iii. The unit shall submit a detailed water harvesting plan for the unit.

POLLUTION PREVENTION PAYS



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TAMILNADU POLLUTION CONTROL BOARD

- iv. The unit shall adopt Zero Liquid Discharge wherever techno-economically feasible.
- v. The unit shall discharge the solid waste in the SPCB approved designated locations.
- vi. The unit shall take steps to preferably utilize the Hazardous waste generated for recycle/reprocesses/Utilization in co-processing after prior approval of the Board.
- vii. The unit shall furnish the compliance of EC conditions with third party audit every year.
- viii. The % of CER (Corporate Environment Responsibility) shall be at least 1.5 times the slabs given in the OM dated 01.05.2018 by MoEF & CC, GOI for critically Polluted Area.
- ix. The unit shall increase of green belt by 40 % of the total land area beyond the permissible requirement of 33 %, wherever feasible.
- x. The unit shall adhere to the guidelines issued by CPCB from time to time.

R. Kannan
Digitally signed by R. Kannan
Date: 2021.02.19 16:38:21
+05'30'
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Director,
M/s. TAMILNADU PETROPRODUCTS LIMITED - LAB PLANT,
MANALI EXPRESS HIGHWAY, MANALI, CHENNAI - 600 068,
Pin: 600068

Copy to:

1. The Commissioner, CHENNAI CORPORATION, Thiruvottiyur Taluk, Chennai District.
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, AMBATTUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File



6

TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2108231514111 DATED: 12/02/2021.

PROCEEDINGS NO.T5/TNPCB/F.0200AMB/RL/AMB/A/2021 DATED: 12/02/2021

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. TAMILNADU PETROPRODUCTS LIMITED - LAB PLANT , S.F.No. SF. NO. 267, MANALI village, Thiruvottiyur Taluk and Chennai District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

**REF: 1.PROCEEDINGS NO.T5/TNPCB/F.0200AMB/RL/AMB/W&A/2019 DATED: 03/07/2019
2.IR.No : F.0200AMB/RL/JCEB-M/AMB/2021 dated 04/01/2021**

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director
M/s.TAMILNADU PETROPRODUCTS LIMITED - LAB PLANT,
S.F.No. SF. NO. 267,
MANALI village,
Thiruvottiyur Taluk,
Chennai District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2022.

Digitally signed by R.
Kannan
Date: 2021.02.19 16:37:01
+05'30'
R. Kannan
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai



14

TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	LINEAR-ALKYL BENZENE	10000	MT/MONTH
By-Product Details			
1.	HEAVY NORMAL PARAFFIN	1000	MT/MONTH
2.	HEAVY ALKYLATE	1667	MT/MONTH
Intermediate Product Details			
1.	NORMAL PARAFFIN	7841.6	MT/MONTH

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
5	DIESEL GENERATOR SET - 3.2 MW	Stack	31.5	
6	DIESEL GENERATOR SET - 6.6 MW	Stack	32.5	
8	FLARE - NORMAL HEAD	Stack	70	
2	HYDROTREATER	Stack	30	
9	FLARE-EMERGENCY HEAD	Stack	70	
7	DIESEL GENERATOR SET - 6.6 MW	Stack	32.5	
3	HOT OIL HEATER	Stack	76	
4	PACOL HEATER	Stack	66	
1	BOILER 8 T/HR - 2	Common stack	30	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG Sets	Noise	enclosure, stack	

POLLUTION PREVENTION PAYS



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TAMILNADU POLLUTION CONTROL BOARD

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:

The unit shall operate and maintain the existing air pollution control measures provided to the emission sources efficiently and continuously so as to achieve the AAQ/Stack emission standards prescribed by the Board.

2. The unit shall provide/connect OCEMS for the emission parameters PM provided for emission stacks with CAC, TNPCB & CPCB server.

3. The unit shall ensure that the OCEMS for the emission parameters PM, SO₂, NO_x and CO provided for stack attached with Hot Oil Heater, PACOL Heater, Hydro Treater, DG sets and Boilers are calibrated regularly and operated at all times and ensure that the output of the sensors are connected to CAC, TNPCB & CPCB server at all times.

4. The unit shall provide/ connect the Continuous Ambient Air Quality Monitoring Station for the parameters PM_{2.5}, PM₁₀, and Benzene with CAC, TNPCB & CPCB.

5. The unit shall ensure that the sensors for the parameters PM_{2.5}, PM₁₀, SO₂, NO_x, CO and Benzene installed in 1 Continuous Ambient Air Quality Monitoring Station (CAAQMS) are calibrated regularly and operated effectively and ensure that the output of the sensors are connected to CAC, TNPCB & CPCB server at all times.

6. The unit shall ensure that the stack monitoring facility is as per Emission Regulation Part - 3 (ERP-3) norms for all stacks attached to process & utilities.

7. The unit shall ensure that the port hole & ladder facility is safe to carry out monitoring in place of monkey ladder, spiral type / scaffold ladder for the safety of monitoring personnel.

8. The unit shall function with the certificate of stability obtained from the competent authority as notified in sub rule (3) of Rule 12. B of the Tamil Nadu Factories Rules 1950 for the pollution abatement measures provided in the unit.

9. The unit shall complete the target of short and long term action plan in CEPI area as committed by the unit without fail.

10. The unit shall ensure that there is no complaint arises due to operation of the unit.

11. The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area ear marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates.

12. The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government.

13. The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.

14. As per the mechanism evolved by CPCB for environmental management of critically and Severely Polluted Areas to carry out all the mitigation measures for improvement of Air, Water, land environment,

i. The unit shall ensure that the stack emission levels are adhered in terms of identified critical pollutants (i.e. 80 % of existing process emissions and flue gas in the Critical polluted area).

ii. The unit shall ensure the connectivity of CEMS with TNPCB and CPCB.

iii. Effective fugitive emission control measures should be provided in the areas such as process, transportation, packing etc.,

iv. The unit shall transport the materials by rail instead of road /conveyor belt instead of vehicles, wherever feasible by the unit.

v. The unit shall use of cleaner fuels (pet coke/furnace oil/LSHS may be avoided)

vi. The unit shall use the best available technology and adopt usage of Supercritical technology in place of sub-critical technology.

vii. The unit shall increase of green belt by 40 % of the total land area beyond the permissible requirement of 33-%, wherever feasible.

viii. The unit shall take suitable steps to provide green belt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.,

ix. The unit shall make an assessment of carrying capacity of transportation load on roads inside the industrial premises and take steps to widen road if any.

x. The unit shall furnish the compliance of EC conditions with third party audit every year.

xi. The % of CER (Corporate Environment Responsibility) shall be at least 1.5 times the slabs given in the OM dated 01.05.2018 by MoEF& CC,GOI for critically Polluted Area.



9

TAMILNADU POLLUTION CONTROL BOARD

Digitally signed by R.
Kannan
Date: 2021.02.19 16:37:22
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R. Kannan
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Director,
M/s. TAMILNADU PETROPRODUCTS LIMITED - LAB PLANT,
MANALI EXPRESS HIGHWAY, MANALI, CHENNAI - 600 068,
Pin: 600068

Copy to:

1. The Commissioner, CHENNAI CORPORATION, Thiruvottiyur Taluk, Chennai District.
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, AMBATTUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD



CONSENT ORDER NO. 1908121945539 DATED: 01/07/2019

PROCEEDINGS NO. 174/TNP/CB/2021AMB/RLAMB/AW/2019 DATED: 01/07/2019

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. TAMILNADU PETRO PRODUCTS LIMITED HEAVY CHEMICALS DIVISION, S.P. NO. RS No. 1A-38, MANALI Village, Thiruvoyyar Taluk and Tiruvallur District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) issued - Renewal of Consent

Board PROCEEDINGS NO. 15/TNP/CB/2021AMB/RLAMB/AW/2019 DATED: 01/07/2019

OC/MMS Application No. 21945599 dated 14/03/2019

AIR No. F 0201AMB/RL/ICE/AMB/2019 dated 28/05/2019

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as 'The Act') and the rules and orders made thereunder to

the Director

of TAMILNADU PETRO PRODUCTS LIMITED HEAVY CHEMICALS DIVISION, S.P. No. RS No. 1A-38, MANALI Village, Thiruvoyyar Taluk and Tiruvallur District.

Authorising the occupier to make discharge of sewage and/or trade effluent

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2020.

Tamil Nadu Pollution Control Board, Chennai

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col. 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details:			
1	CAUSTIC SODA	6875	MT/MONTH
2	LIQUID CHLORINE	4166	MT/MONTH
3	HYDROCHLORIC ACID	4125	MT/MONTH
4	AMMONIUM CHLORIDE	1788	MT/MONTH
5	LIQUID HYDROGEN	104	MT/MONTH
6	SODIUM HYPOCHLORITE	344	MT/MONTH

This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type: Sewage			
1	STP TREATED OUTLET	100.0	Onland for gardening
Effluent Type: Trade Effluent			
1	ETP OUTLET TREATED EFFLUENT	310.0	Marine Coastal areas

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

- The unit shall remit the arrear consent fee if any due to dated 09/04/2018 for the year 2018-2019.
- The unit shall operate and maintain the Effluent Treatment Plants continuously and efficiently to achieve the standards prescribed by the Board.
- The unit shall ensure that the online parameters connected to effluent parameters shall be maintained properly and provide quality data to CAC, INPCB continuously.
- The unit shall not use "use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated tea cups, plastic tumbler, water pouches and pockets, plastic straw, plastic carry bag and plastic flags, irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, coconut palm plate, stainless steel, glass, porcelain plates/cup, cloth bag etc.
- The unit has to ensure that in case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee this consent order will be withdrawn any notice and further action will be initiated against the unit as per law.

Revision of Consent fee: **CG No 40/2018**

For Member Secretary
Tamil Nadu Pollution Control Board
Chennai

THE DIRECTOR
M/S TAMILNADU PETROPRODUCTS LIMITED HEAVY CHEMICALS DIVISION
MANALI EXPRESS-HIGHWAY, MANALI, CHENNAI
Pin: 600068

- Copy to:**
- The Commissioner, CHENNAI CORPORATION, Thiruvattur Taluk, Tiruvallur District
 - The District Environmental Engineer, Tamil Nadu Pollution Control Board, AMBATTUR
 - The JCB-Monitoring, Tamil Nadu Pollution Control Board, Chennai

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1908221945539 DATED: 01/07/2019

PROCEEDINGS NO. T4/TNPCB/T/0201AMB/RL/AMB/A/2019 DATED: 01/07/2019

RENEWAL OF CONSENT - M/s. TAMILNADU PETROPRODUCTS LIMITED HEAVY CHEMICALS DIVISION, S.F. No. RS/16/1A/30 MANALAI village, Thiruvottiyur Taluk and Tiruvallur District, Renewal of Consent for the operation

of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) Essential for the

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as 'The Act') and the

rules and orders made there under to

M/s. TAMILNADU PETROPRODUCTS LIMITED HEAVY CHEMICALS DIVISION

S.F. No. RS/16/1A/30

MANALAI village,

Thiruvottiyur Taluk,

Tiruvallur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the

Government and to make discharge of emission from the stacks chimneys

(This is subject to the provisions of the Act, the rules and the orders made there under and the terms and

conditions incorporated under the Special and General conditions stipulated in the Consent Order and

subject to the special conditions annexed)

This RENEWAL OF CONSENT is valid for the period ending March 31, 2020

For Member Secretary

Tamil Nadu Pollution Control Board

Chennai.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

This renewal of consent is valid for operating the facility for the manufacture of products (Col-2) at the rate (Col-3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Time
1.	CAUSTIC SODA	6875	MT/MONTH
2.	LIQUID CHLORINE	4166	MT/MONTH
3.	HYDROCHLORIC ACID	4120	MT/MONTH
4.	AMMONIUM CHLORIDE	1788	MT/MONTH
5.	LIQUID HYDROGEN	104	MT/MONTH
6.	SODIUM HYPOCHLORITE	344	MT/MONTH

This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD



Sl. No.	Point source emission with stack	Pollution Control measures	Stack height from Ground Level in m.	Gaseous Discharge in N ₂ /M ³
1	FUSION PLANT	Stack	20	
2	FUSION PLANT	Stack	25	
3	AMMONIUM CHLORIDE PLANT	Stack	23	
4	AMMONIUM CHLORIDE PLANT	Wet scrubber with stack	23	
5	HCL PLANT UNIT-2	Stack	16	
6	HCL PLANT UNIT-3	Stack	18	
7	STEAM BOILER 4T/HR CAPACITY	Common stack	33	
8	DG SET OF CAPACITY 500 & 437.5 KVA	Stack	8	
9	WAD PLANT	Wet scrubber with stack	16	
10	WAD PLANT	Wet scrubber with stack	16	
11	HYDROGEN PLANT	Stack	12	
12	6.2 MW DIESEL GENERATOR SET CPP	Stack	65.5	
13	6.2 MW DIESEL GENERATOR SET CPP	Stack	65.5	
14	6.2 MW DIESEL GENERATOR SET CPP	Stack	65.5	
15	STEAM BOILER 5T/HR CAPACITY	Common stack	33	
16	Angular/Noise emission	Type of emission	Control measures	
17	Fugitive or Noise Emission source	Type of emission	Control measures	

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

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Additional Conditions:

1. The unit shall remit the arrear consent fee if any due to revision of Consent fee GO No. 40 of 2014 dated 09/04/2018 for the year 2018-2019.
2. The unit shall operate and maintain the Air Pollution Control/Acoustic measures continuously and effectively so as to achieve the norms prescribed by the Board.
3. The unit shall ensure that online stack monitors connected to the Care Air Centre shall be operated continuously.
4. The unit shall ensure that Continuous Ambient Air Quality Monitoring Station connected to the Care Air Centre shall be operated continuously.
5. The unit shall continue to develop the green belt in and around the premises of the unit.
6. All conditions stipulated in the Hazardous Waste Authorization shall be complied by the unit.
7. The unit shall comply the directions issued by the CPCB vide letter dated 05/02/2014 and subsequent direction issued to the unit by CPCB.
8. The unit shall ensure that there is no complaint arises due to operation of the unit.
9. The unit shall not use "use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bags etc.
10. The unit has to ensure that "in case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failure to remit the consent fee, this consent order will be withdrawn any notice and further action will be initiated against the unit as per law."

[Signature]

For Member Secretary
Tamil Nadu Pollution Control Board,
Chennai

**M/S TAMILNADU PETROPRODUCTS LIMITED HEAVY CHEMICALS DIVISION,
MANALI EXPRESS HIGHWAY, MANALI, CHENNAI**

Pin: 600068

Copy to:

1. The Commissioner, CHENNAI CORPORATION, Jinnapothu, Taluk, Tiruvallur District
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, AMBATTUR
3. The JCB-Monitoring, Tamil Nadu Pollution Control Board, Chennai

POLLUTION PREVENTION PAYS

17

Consent Application Details

Application No : 36989133

Congratulations! Application re-submitted successfully.

Please submit the signed hard copy of application with required signed enclosures to concerned District office on request of DEE/AEE concerned.

Your Consent Application application has been received under the Application Number **36989133**. (Note this number for future communication and know the online status of the application submitted)

Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.

- 1) A covering requisition letter stating the status of the industry and activities clearly.
- 2) Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant.
- 3) Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company.
- 4) Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard.
- 5) Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units.
- 6) Detailed manufacturing process for each product along with detailed process flow chart.
- 7) Details of Water Balance and wastewater balance for process.
- 8) Details of Material balance for each products and process.
- 9) Land use classification certificate as obtained from CMDA / DTCP/LPA.
- 10) Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries
- 11) Ground water clearance obtained from the competent Authority(If applicable).
- 12) Sewage Treatment Plant(STP) proposal which must contain details of design characteristics of sewage, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of STP and its layout, diagram showing the hydraulic profile and mode of disposal of treated sewage and its adequacy(If applicable).
- 13) Effluent Treatment Plant(ETP) proposal which must contain details including breakup quantity of water requirement with sources, breakup quantity of trade effluent, sources of trade effluent, characteristics of wastewater, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of ETP and its layout, diagram showing the hydraulic profile and mode of disposal of treated effluent and its adequacy(If applicable).
- 14) Air pollution control (APC) measures proposal which must contain the details regarding fuels used, sources of emission, characteristics, concentration and quality of pollutant, proposal along with design criteria and drawing for the proposed APC measures, adequacy of APC measures and stack, odour/noise causing operations and its specific odour/noise control measures(If applicable).

(18)

- 15) In case of hazardous chemicals used as raw materials, the Material Safety Data Sheets (MSDS) should be enclosed for each and every item. If the quantity of the hazardous chemicals handled is more than the threshold limit, the unit shall furnish any one or combination of the following documents as required under the MSIHC Rules (If applicable). Risk assessment report/Onsite emergency preparedness plan/Off site emergency preparedness plan.
- 16) In case of transport of hazardous chemicals, details of chemicals transported, method of transport and its safety measures (If applicable).
- 17) Industries attracting EIA Notification shall submit Environmental Clearance obtained from the MOEF/SEIAA along with the Environmental Impact Assessment Report (If applicable).
- 18) CRZ clearance obtained from the competent Authority (If applicable).
- 19) Consent fee under Water and Air Acts payable to the Board.
- 20) Copy of Latest Environmental Statement (If Applicable).

To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Air Application Form" and "Print Water Application Form"

[View Application Form](#)

[Print Air Application Form](#)
[Print Water Application Form](#)

In case documents have not been submitted online, kindly send the above documents at the earliest to start application processing on the below address or at corresponding regional office:



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TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2108131923311 DATED: 12/02/2021.

PROCEEDINGS NO.T5/TNPCCB/F.0280AMB/RL/AMB/W/2021 DATED: 12/02/2021

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. TAMILNADU PETROPRODUCTS LIMITED - EPICHLOROHYDRIN PLANT , S.F.No. R.S.No.254/3 (part), 259/2, 260/2, 261/2, 262/2, 263/2A, 265/1A1, 265/1A2, 266/1A.1A1B (part), 266/1A1B/2B1A2 (part), MANALI village, Thiruvottiyur Taluk and Chennai District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

REF: 1.PROCEEDINGS NO.T6/TNPCCB/F.0280AMB/RL//AMB/W&A/2019 DATED: 25/01/2019
2.IR.No : F.0280AMB/RL/JCEB-M/AMB/2021 dated 04/01/2021

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director
M/s.TAMILNADU PETROPRODUCTS LIMITED - EPICHLOROHYDRIN PLANT,
S.F.No. R.S.No.254/3 (part), 259/2, 260/2, 261/2, 262/2, 263/2A, 265/1A1, 265/1A2, 266/1A.1A1B (part),
266/1A1B/2B1A2 (part),
MANALI Village ,
Thiruvottiyur Taluk ,
Chennai District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2022

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Date: 2021.02.19 16:28:13 +05'30'
R. Kannan
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai



20

TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Propylene Oxide	1350	T/M
By-Product Details			
1.	Chlorinated Organics	202.5	T/M
Intermediate Product Details			
1.	Nil	0	0

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	45.0	On land for gardening
Effluent Type : Trade Effluent			
1.	Treated Trade Effluent	1805.0	Marine Coastal areas



(21)

TAMILNADU POLLUTION CONTROL BOARD
Additional Conditions:



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TAMIL NADU POLLUTION CONTROL BOARD

1. The unit shall ensure that the Common Sewage Treatment Plant installed in the ECH Plant premises is operated & maintained efficiently and continuously so as to achieve the treated sewage standards prescribed by the Board consistently and ensure that the treated sewage is utilised by all three units for gardening within the unit premises as consented.
2. The unit shall ensure that the EMFMs are provided at the inlet & outlet of the Common Sewage Treatment Plant, inlet to STP from ECH Plant, inlet to STP from HCD Plant and inlet to STP from LAB Plant and connected to WQW, TNPCB, Chennai for continuous monitoring.
3. The unit shall operate and maintain the Effluent Treatment Plant efficiently and continuously so as to achieve the treated trade effluent marine disposal standards prescribed by the Board consistently.
4. The unit shall ensure that the OCEMS provided for the effluent parameters pH, BOD, COD & TSS in the ETP outlet and EMFMs provided at the inlet & outlet of ETP is connected to WQW, TNPCB Chennai & CPCB server at all times and calibrated regularly and also ensure the continuous online data transfer.
5. The unit shall connect the ETP inlet flow parameter with WQW of TNPCB and provide continuous data.
6. The unit shall discharge the treated trade effluent through the existing common pipeline which is connected to M/s Manali Petro Chemical Ltd's marine disposal effluent pipeline into the Bay of Bengal after satisfying the marine disposal standards prescribed by the Board.
7. The unit shall utilize the effluent arising from cooling tower and DM Plant regeneration maximum extent possible in the process, so as to reduce the quantity of effluent discharged.
8. The unit shall ensure that the temporary lime storage yard and its leachate collection arrangements provided are properly maintained so as to curtail ground water pollution.
9. The unit shall collect and dispose the lime sludge generated then and there to brick kilns for further beneficial use as reported.
10. The unit shall conduct comprehensive marine impact assessment study at where the treated trade effluent is being discharged into sea and furnish the report once in a year conducted through a reputed institution in coordination with other beneficiary units.
11. The unit shall dispose the hazardous wastes to the authorized facilities then & there before 90 days as per the conditions stipulated in the authorization issued under the Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2008 and comply with the provisions of Hazardous & Other Wastes (Management, & Transboundary Movement) Rules 2016.
12. The unit shall maintain Form - 3 for the generation of hazardous waste from the unit and shall file annual return in Form - 4 to the Board.
13. The unit shall maintain the hazardous waste display board in front of the unit clearly updating the same regularly as mandated by the Hon'ble Supreme Court Order dated 14.10.2003 in the matter of WP No:657/1995.
14. The unit shall ensure that the storm water arising from the plant area during rainy season shall not contain any chemical contaminants and shall satisfy the inland surface water standards before disposal.
15. The unit shall obtain Hazardous waste Authorization under Hazardous & Other Wastes (Management, & Transboundary Movement) Rules 2016.
16. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,
17. The unit shall comply with the E- waste management Rules 2016. E- Waste as listed in Schedule-I, generated by them shall be channelized through collection centre or dealer of the authorised producer or dismantler or recycler or through designated take back service provider of the producer to authorised dismantler or recycler. The unit shall maintain records of e- waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of the June following financial years.
18. The unit shall comply with the outcome of the Hon'ble NGT, Southern Zone in O.A. No.19 of 2013 & M.A No 173 of 2015, regarding the disposal of treated trade effluent in to sea.
19. The unit shall complete the target of short and long term action plan in CEPI area as committed by the unit without fail.
20. The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area ear marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates.
21. The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government.
22. The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.
23. The unit shall comply with the conditions which are imposed in the Environmental clearance vide F.No.J-11011/280/2013-1A-II (I) Dated 15.05.2015 and EC Amendment issued by MoEF&CC vide

POLLUTION PREVENTION PAYS



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TAMILNADU POLLUTION CONTROL BOARD

F.No.J-11011/280/2013-IA-II(D)dated 31.01.2017.

24. As per the mechanism evolved by CPCB vide letter dated 25.10.2019 for environmental management of critically and Severely Polluted Areas to carry out all the mitigation measures for improvement of Air, Water, land environment,

- i. The unit shall ensure the reuse/recycle of treated waste water, wherever feasible, thereby achieving ZLD in the unit.
- ii. The unit shall furnish ROA regularly so as to continuously monitor the effluent quality/quantity by analysis of effluent through TNPCB lab and connectivity to Water Quality centre, TNPCB, Guindy, Chennai.
- iii. The unit shall submit a detailed water harvesting plan for the unit.
- iv. The unit shall adopt Zero Liquid Discharge wherever techno-economically feasible.
- v. The unit shall discharge the solid waste in the SPCB approved designated locations.
- vi. The unit shall take steps to preferably utilize the Hazardous waste generated for recycle/reprocesses/Utilization in co-processing after prior approval of the Board.
- vii. The unit shall furnish the compliance of EC conditions with third party audit every year.
- viii. The % of CER (Corporate Environment Responsibility) shall be at least 1.5 times the slabs given in the OM dated 01.05.2018 by MoEF & CC, GOI for critically Polluted Area.
- ix. The unit shall increase of green belt by 40 % of the total land area beyond the permissible requirement of 33 %, wherever feasible.
- x. The unit shall adhere to the guidelines issued by CPCB from time to time.

R. Kannan

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Kannan
Date: 2021.02.19 16:28:33
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For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai.

To

The Director,

M/s.TAMILNADU PETROPRODUCTS LIMITED - EPICHLOROHYDRIN PLANT,

POST BOX No.9, MANALI EXPRESS HIGHWAY, MANALI, CHENNAI,

Pin: 600068

Copy to:

1. The Commissioner, CHENNAI CORPORATION, Thiruvottiyur Taluk, Chennai District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, AMBATTUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File



Mr. Rajkumar



94

TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2108231923311 DATED: 12/02/2021.

PROCEEDINGS NO.T5/TNPCB/F.0280AMB/RL/AMB/A/2021 DATED: 12/02/2021

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. TAMILNADU PETROPRODUCTS LIMITED - EPICHLOROHYDRIN PLANT , S.F.No. R.S.No.254/3 (part), 259/2, 260/2, 261/2, 262/2, 263/2A, 265/1A1, 265/1A2, 266/1A.1A1B (part), 266/1A1B/2B1A2 (part), MANALI village, Thiruvottiyur Taluk and Chennai District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

**REF: 1.PROCEEDINGS NO.T6/TNPCB/F.0280AMB/RL//AMB/W&A/2019 DATED: 25/01/2019
2.IR.No : F.0280AMB/RL/JCEE-M/AMB/2021 dated 04/01/2021**

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director
M/s.TAMILNADU PETROPRODUCTS LIMITED - EPICHLOROHYDRIN PLANT,
S.F.No. R.S.No.254/3 (part), 259/2, 260/2, 261/2, 262/2, 263/2A, 265/1A1, 265/1A2, 266/1A.1A1B (part),
266/1A1B/2B1A2 (part),
MANALI village,
Thiruvottiyur Taluk,
Chennai District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2022

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Kannan
Date: 2021.02.19 16:27:22
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R. Kannan
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai



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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Propylene Oxide	1350	T/M
By-Product Details			
1.	Chlorinated Organics	202.5	T/M
Intermediate Product Details			
1.	Nil	0	0

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
1	Boiler -12.5 TPH	Stack	47.4	11450
2	Chlorine Handling Area	Caustic scrubber	30	800
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	



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TAMIL NADU POLLUTION CONTROL BOARD

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:

1. The unit shall operate and maintain the existing air pollution control measures provided to the emission sources efficiently and continuously so as to achieve the AAQ/Stack emission standards prescribed by the Board.
2. The unit shall ensure that the OCEMS for the emission parameters PM, SO₂, NO_x & CO provided with a Boiler stack, and Chlorine provided with a stack attached to scrubber in chlorine handling area are calibrated regularly and operated at all times and ensure that the output of the sensors are connected to CAC, TNPCB & CPCB server at all times.
3. The unit shall connect the Continuous Ambient Air Quality Monitoring Station provided for PM 2.5 with CAC of TNPCB and provide proper data at all the times.
4. The unit shall ensure that the sensors for the parameters PM₁₀, Chlorine, and VOC installed in 1 Continuous Ambient Air Quality Monitoring Station(CAAQMS) are calibrated regularly and operated effectively and ensure that the output of the sensors are connected to CAC, TNPCB server at all times.
5. The unit shall ensure that the stack monitoring facility is as per Emission Regulation Part - 3 (ERP-3) norms for all stacks attached to process & utilities.
6. The unit shall ensure that the port hole & ladder facility is safe to carry out monitoring in place of monkey ladder, spiral type / scaffold ladder for the safety of monitoring personnel.
7. The unit shall function with the certificate of stability obtained from the competent authority as notified in sub rule (3) of Rule 12 B of the Tamil Nadu Factories Rules 1950 for the pollution abatement measures provided in the unit.
8. The unit shall complete the target of short and long term action plan in CEPI area as committed by the unit without fail.
9. The unit shall ensure that there is no complaint arises due to operation of the unit.
10. The unit shall continue to develop adequate green belt with thick canopy within the premises, so as to attenuate air and noise pollution furnish the exact green belt area ear marked/developed as per norms in the unit premises and furnish photographs along with latitude and longitude co-ordinates.
11. The unit shall liable to pay the consent fee and shall remit the difference in amount in case of any revision of consent fee by the Government.
12. The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.
13. The unit shall comply with the conditions which are imposed in the Environmental clearance vide F.No.J-11011/280/2013-IA-II (I) Dated 15.05.2015 and EC Amendment issued by MoEF&CC vide F.No.J-11011/280/2013-IA-II(I)dated 31.01.2017.
14. As per the mechanism evolved by CPCB for environmental management of critically and Severely Polluted Areas to carry out all the mitigation measures for improvement of Air, Water, land environment,
 - i. The unit shall ensure that the stack emission levels are adhered in terms of identified critical pollutants (i.e. 80 % of existing process emissions and flue gas in the Critical polluted area).
 - ii. The unit shall ensure the connectivity of CEMS with TNPCB and CPCB.
 - iii. Effective fugitive emission control measures should be provided in the areas such as process, transportation, packing etc.,
 - iv. The unit shall transport the materials by rail instead of road /conveyor belt instead of vehicles, wherever feasible by the unit.
 - v. The unit shall use of cleaner fuels (pet coke/furnace oil/LSHS may be avoided)
 - vi. The unit shall use the best available technology and adopt usage of Supercritical technology in place of sub-critical technology.
 - vii. The unit shall increase of green belt by 40 % of the total land area beyond the permissible requirement of 33 %, wherever feasible.
 - viii. The unit shall take suitable steps to provide green belt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.,
 - ix. The unit shall make an assessment of carrying capacity of transportation load on roads inside the industrial premises and take steps to widen road if any.
 - x. The unit shall furnish the compliance of EC conditions with third party audit every year.
 - xi. The % of CER (Corporate Environment Responsibility) shall be at least 1.5 times the slabs given in the OM dated 01.05.2018 by MoEF& CC, GOI for critically Polluted Area.



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TAMILNADU POLLUTION CONTROL BOARD

Digitally signed by R.
Kannan
Date: 2021.02.19 16:27:44
+05'30'
R. Kannan
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Director,
M/s. TAMILNADU PETROPRODUCTS LIMITED - EPICHLOROHYDRIN PLANT,
POST BOX No.9, MANALI EXPRESS HIGHWAY, MANALI, CHENNAI,
Pin: 600068

Copy to:

1. The Commissioner, CHENNAI CORPORATION, Thiruvottiyur Taluk, Chennai District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, AMBATTUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

POLLUTION PREVENTION PAYS

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Hubert Enviro Care Systems (P) Ltd.

18, 92nd Street, Ashok Nagar,
Chennai - 600 083.
Ph: 42985555 Fax : 42985500
E-mail : labsales@hecs.in

Laboratory Services Division
(Chemical & Biological Testing)
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FSSAI Notified Laboratory
ISO 9001, 14001 & OHSAS 18001 Certified.

TEST REPORT

Page : 1 of 1

Name of the Client : M/s. TamilNadu Petro Products Ltd.,
Address of the Client : LAB Plant, Manali Express Highway
Manali, Chennai - 600 068.

Report No. : HECSL/ST/001/240321
Report Date : 31/03/2021

Sample Description : Stack Emission
Sample Mark : Hot Oil Heater Stack
Sample Drawn By : Hubert Enviro Care Systems Pvt Ltd
Sampling/received Date : 24/03/2021 - 24/03/2021
Analysis Commenced On : 24/03/2021

Completed On : 31/03/2021

S.No.	Parameters	Units	Results	Test Method	CPCB Standards
1	Stack Height [#]	meter	76	-	NA
2	Stack Diameter [#]	meter	3.41	-	NA
3	Ambient Temperature [#]	° C	26.0	IS 11255 (Part-3) 2008	NA
4	Stack Temperature	° C	151.0	IS 11255 (Part-3)2008	NA
5	Velocity	m/sec	9.7	IS 11255 (Part-3) 2008	NA
6	Flow rate	Nm ³ /hr	110097	IS 11255 (Part-3) 2008	NA
7	Particulate Matter	mg/Nm ³	7.0	IS 11255 (Part-1) 1985	10
8	Sulphur Dioxide	mg/Nm ³	12.0	IS 11255 (Part-2) 1985	50
9	Oxides of Nitrogen	mg/Nm ³	96.0	IS 11255 (Part-7) 2005	350
10	Carbon monoxide	mg/Nm ³	68.0	IS 13270 - 1992	150
11	Carbon diOxide	%V/V	9.8	IS 13270 - 1992	NA
12	Hydrocarbon	µg/m ³	BLQ(LOQ 1)	IS:5182 (P-17):1979 (RA:2009)	NA
13	Non - Methane Hydro Carbon(NMHC)	mg/Nm ³	BLQ(LOQ 0.1)	USEPA METHOD 25:1991	NA
14	Olefin (Aromatic) [#]	%	BLQ(LOQ 0.1)	ASTM D6550-05	NA

Note:- BLQ - Below the Limit of Quantification, LOQ- Limit of Quantification, mg/Nm³- Milligrams per Normal cubic meter.
%- Percentage, m/s- Meter per second, Nm³/hr - Normal cubic meter per hour, CNTE - Concentration Not to Exceed,
NA - Not Applicable.

Remarks: The Tested Parameters as above are within the Limits of CPCB Stack Emission Standards.

End of Report



Authorized Signatory
Dr. P. ELAIYARAJU
Assistant Manager

1. The report in full or part shall not be used for any promotional or publicity purpose without written consent by HECS organization. 2. Samples are not drawn by HECS unless or otherwise mentioned. 3. Unless specifically requested by customer the test items will not be retained more than 15 days from the date of issue of test report. 4. Under no circumstances lab accepts any liability or loss / damage caused by use or misuse of test report after invoicing or issue of test report. 5. The test results relate only to the test items.

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 # 18, 92nd Street, Ashok Nagar,
 Chennai - 600 083.
 Ph: 42985555 Fax : 42985500
 E-mail : labsales@hecs.in

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TEST REPORT

Page : 1 of 1

Name of the Client : M/s. TamilNadu Petro Products Ltd.,
 Address of the Client : LAB Plant, Manali Express Highway
 Manali, Chennai - 600 068.

Report No. : HECSL/ST/004/240321
 Report Date : 31/03/2021

Sample Description : Stack Emission
 Sample Mark : PACOL Heater Stack
 Sample Drawn By : Hubert Enviro Care Systems Pvt Ltd
 Sampling/received Date : 24/03/2021 -24/03/2021
 Analysis Commenced On : 24/03/2021

Completed On : 31/03/2021

S.No.	Parameters	Units	Results	Test Method	CPCB Standards
1	Stack Height [#]	meter	60		NA
2	Stack Diameter [#]	meter	1.1		NA
3	Ambient Temperature [#]	° C	25.1	IS 11255 (Part-3) 2008	NA
4	Stack Temperature	° C	127.0	IS 11255 (Part-3) 2008	NA
5	Velocity	m/sec	6.3	IS 11255 (Part-3) 2008	NA
6	Flow rate	Nm ³ /hr	14456	IS 11255 (Part-3) 2008	NA
7	Particulate Matter	mg/Nm ³	6.0	IS 11255 (Part-1) 1985	10
8	Sulphur Dioxide	mg/Nm ³	7.0	IS 11255 (Part-2) 1985	50
9	Oxides of Nitrogen	mg/Nm ³	62.0	IS 11255 (Part-7) 2005	350
10	Carbon monoxide	mg/Nm ³	43.0	IS 13270 - 1992	150
11	Carbon diOxide	%V/V	9.4	IS 13270 - 1992	NA
12	Hydrocarbon	µg/m ³	BLQ(LOQ 1)	IS:5182 (P-17):1979 (RA:2009)	NA
13	Non - Methane Hydro Carbon(NMHC)	mg/Nm ³	BLQ(LOQ 0.1)	USEPA METHOD 25:1991	NA
14	Olefin (Aromatic) [#]	%	BLQ(LOQ 0.1)	ASTM D6550-05	NA

Note:- BLQ - Below the Limit of Quantification, LOQ- Limit of Quantification, mg/Nm³- Milligrams per Normal cubic meter.
 %- Percentage, m/s- Meter per second, Nm³/hr - Normal cubic meter per hour, CNTE – Concentration Not to Exceed,
 NA - Not Applicable.

Remarks: The Tested Parameters as above are within the Limits of CPCB Stack Emission Standards.

End of Report



(Signature)

Authorized Signatory
Dr. P. ELAIYARAJU
 Assistant Manager

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TEST REPORT

Page : 1 of 1

Name of the Client : M/s. TamilNadu Petro Products Ltd.,
 Address of the Client : LAB Plant, Manali Express Highway
 Manali, Chennai - 600 068.

Report No. : HECSL/ST/003/240321
 Report Date : 31/03/2021

Sample Description : Stack Emission
 Sample Mark : Hydrobon stack
 Sample Drawn By : Hubert Enviro Care Systems Pvt Ltd
 Sampling/received Date : 24/03/2021 -24/03/2021
 Analysis Commenced On : 24/03/2021

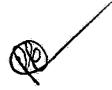
Completed On : 31/03/2021

S.No.	Parameters	Units	Results	Test Method	CPCB Standards
1	Stack Height [#]	meter	30	-	NA
2	Stack Diameter [#]	meter	0.69	-	NA
3	Ambient Temperature [#]	° C	25.6	IS 11255 (Part-3) 2008	NA
4	Stack Temperature	° C	162.0	IS 11255 (Part-3)2008	NA
5	Velocity	m/sec	6.9	IS 11255 (Part-3) 2008	NA
6	Flow rate	Nm ³ /hr	3892	IS 11255 (Part-3) 2008	NA
7	Particulate Matter	mg/Nm ³	6.0	IS 11255 (Part-1) 1985	10
8	Sulphur Dioxide	mg/Nm ³	11.0	IS 11255 (Part-2) 1985	50
9	Oxides of Nitrogen	mg/Nm ³	71.0	IS 11255 (Part-7) 2005	350
10	Carbon monoxide	mg/Nm ³	42.0	IS 13270 - 1992	150
11	Carbon diOxide	%V/V	9.6	IS 13270 - 1992	NA
12	Hydrocarbon	µg/m ³	BLQ(LOQ 1)	IS:5182 (P-17):1979 (RA:2009)	NA
13	Non - Methane Hydro Carbon(NMHC)	mg/Nm ³	BLQ(LOQ 0.1)	USEPA METHOD 25:1991	NA
14	Olefin (Aromatic) [#]	%	BLQ(LOQ 0.1)	ASTM D6550-05	NA

Note:- BLQ - Below the Limit of Quantification, LOQ- Limit of Quantification, mg/Nm³- Milligrams per Normal cubic meter.
 %- Percentage, m/s- Meter per second, Nm³/hr - Normal cubic meter per hour, CNTE - Concentration Not to Exceed,
 NA - Not Applicable.

Remarks: The Tested Parameters as above are within the Limits of CPCB Stack Emission Standards.
 End of Report




 Authorized Signatory
Dr. P. ELAIYARAJU
 Assistant Manager

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Chennai - 600 083.
Ph: 42985555 Fax : 42985500
E-mail : labsales@hecs.in

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Laboratory Services Division
(Chemical & Biological Testing)
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FSSAI Notified Laboratory
ISO 9001, 14001 & OHSAS 18001 Certified.

TEST REPORT

Name of the Client : M/s. TamilNadu Petro Products Ltd.,
Address of the Client : Lab Plant, Manali Express Highway,
Manali, Chennai - 600 068.

Report No. : HECSL/ST/006/240321
Report Date : 31/03/2021

Sample Description : Stack Emission
Sample Mark : Boiler Stack
Sample Drawn By : Hubert Enviro Care Systems Pvt Ltd
Sampling/received Date : 24/03/2021 - 24/03/2021
Analysis Commenced On : 24/03/2021

Completed On : 31/03/2021

S.No.	Parameters	Units	Results	Test Method	CPCB Standards
1	Particulate Matter	mg/Nm ³	5.0	IS 11255 (Part-1) 1985	10
2	Sulphur Dioxide	mg/Nm ³	7.0	IS 11255 (Part-2) 1985	50
3	Oxides of Nitrogen	mg/Nm ³	85.0	IS 11255 (Part-7) 2005	350
4	Carbon monoxide	mg/Nm ³	31.0	IS 13270 - 1992	150
5	Hydrocarbon	mg/Nm ³	BLQ(LOQ 1)	IS:5182 (P-17):1979 (RA:2009)	NA
6	Non - Methane Hydro	mg/Nm ³	BLQ(LOQ 0.1)	USEPA METHOD 25:1991	NA

Note:- mg/Nm³- Milligrams per Normal cubic meter, NMT - Not More Than , NA-Not Applicable.

Remarks: The Tested Parameters as above are within the Limits of CPCB Stack Emission Standards.

End of Report



(21)

Authorized Signatory
Dr. P. ELAIYARAJU
Assistant Manager

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TEST REPORT

Page : 1 of 1

Name of the Client : M/s. TamilNadu Petro Products Ltd.,
 Address of the Client : LAB Plant, Manali Express Highway
 Manali, Chennai - 600 068.

Report No. : HECSL/ST/005/240321
 Report Date : 31/03/2021

Sample Description : Stack Emission
 Sample Mark : Captive Power Plant (CPP)-DG Set 6.6 MW
 Sample Drawn By : Hubert Enviro Care Systems Pvt Ltd
 Sampling/received Date : 24/03/2021 -24/03/2021
 Analysis Commenced On : 24/03/2021

Completed On : 31/03/2021

S.No.	Parameters	Units	Results	Test Method	CPCB Standards
1	Stack Height [#]	meter	31.5	-	NA
2	Stack Diameter [#]	meter	1.2	-	NA
3	Ambient Temperature [#]	° C	25.0	IS 11255 (Part-3) 2008	NA
4	Stack Temperature	° C	165.0	IS 11255 (Part-3)2008	NA
5	Velocity	m/sec	15.4	IS 11255 (Part-3) 2008	NA
6	Flow rate	Nm ³ /hr	54280	IS 11255 (Part-3) 2008	NA
7	Particulate Matter	mg/Nm ³	46.0	IS 11255 (Part-1) 1985	.150
8	Sulphur Dioxide	mg/Nm ³	231.0	IS 11255 (Part-2) 1985	NA
9	Oxides of Nitrogen	mg/Nm ³	647.0	IS 11255 (Part-7) 2005	1100
10	Carbon monoxide	mg/Nm ³	51.0	IS 13270 - 1992	150
11	Carbon diOxide	%V/V	8.6	IS 13270 - 1992	NA
12	Non - Methane Hydro Carbon(NMHC)	mg/Nm ³	BLQ(LOQ 0.1)	USEPA METHOD 25:1991	NA
13	Olefin (Aromatic) [#]	%	BLQ(LOQ 0.1)	ASTM D6550-05	NA

Note:- BLQ - Below the Limit of Quantification, LOQ- Limit of Quantification, mg/Nm³- Milligrams per Normal cubic meter.

%- Percentage, m/s- Meter per second, Nm³/hr - Normal cubic meter per hour, CNTE - Concentration Not to Exceed,

NA - Not Applicable.

Remarks: The Tested Parameters as above are within the Limits of CPCB Stack Emission Standards.

End of Report



Authorized Signatory
Dr. P. ELAIYARAJU
 Assistant Manager

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HECS/Q/FMT/50



TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

STACK MONITORING SURVEY – Report of Analysis

Report No. 59/ SM/2020-21

Date: 17.03.2021

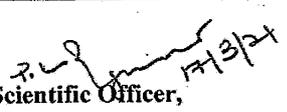
1. Name of the Industry : M/s. TPL (LAB),
2. Address of the Industry : Manali Express Highway, Chennai – 68
3. Date of Survey : 11.03.2021
4. Type of Industry : Coal/Chemical/Sugar/Paper & Pulp/
Power plant / Textile Processing/Petroproducts

Stack Monitoring Survey Results

Sl. No.	Stack attached to	Fuel used	Stack Temp °K	Velocity in (m/ sec)	Discharge rate In Nm ³ /hr	Pollutants (mg /Nm ³)		
						PM	SO ₂	NO _x
1	Boiler – 8T	LNG	433	11.46	43686	3	BDL	40
2	PACOL Heater	LNG	403	28.42	71861	2	4	56
3	Hydrobon Heater	LNG	453	22.26	19702	4	BDL	84
4	CPP-II	FO	468	28.46	73746	20	628	230
5	Hot Oil Heater	LNG	413	26.27	619236	3	BDL	60

Test Performed	Test Method
PM10	IS 5182 : (Part 23) – 2006
SO ₂	Modified West – Gaeke / IS 5182 : (Part 2) – 2001 RA: 2012
NO _x	Jacobs – Hochheiser / IS 5182 : (Part 6) – 2006 RA:2012

aw
7/3/21
DCSO


Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

Hubert Enviro Care Systems (P) Ltd.

18, 92nd Street, Ashok Nagar,
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TEST REPORT

Page : 1 of 1

Name of the Client : M/s. TamilNadu Petro Products Ltd.,
Address of the Client : PO Plant, Manali Express Highway,
Manali, Chennai - 600 068.

Report No. : HECSL/ST/009/240321
Report Date : 31/03/2021

Sample Description : Stack Emission
Sample Mark : Boiler Stack
Sample Drawn By : Hubert Enviro Care Systems Pvt Ltd
Sampling/received Date : 24/03/2021 - 24/03/2021
Analysis Commenced On : 24/03/2021

Completed On : 31/03/2021

S.No.	Parameters	Units	Results	Test Method	CPCB Standards
1	Particulate Matter	mg/Nm ³	4.5	IS 11255 (Part-1) 1985	150
2	Sulphur Dioxide	mg/Nm ³	6.0	IS 11255 (Part-2) 1985	50
3	Oxides of Nitrogen	mg/Nm ³	40.0	IS 11255 (Part-7) 2005	350
4	Carbon monoxide	mg/Nm ³	45.0	IS 13270 - 1992	150
5	Hydrocarbon	mg/Nm ³	BLQ(LOQ 1)	IS:5182 (P-17):1979 (RA:2009)	NA
6	Non - Methane Hydro Carbon (NMHC)	mg/Nm ³	BLQ(LOQ 0.1)	USEPA METHOD 25:1991	NA

Note:- mg/Nm³- Milligrams per Normal cubic meter, NMT - Not More Than , NA-Not Applicable.

Remarks: The Tested Parameters as above are within the Limits of CPCB Stack Emission Standards.

End of Report



Authorized Signatory
Dr. P. ELAIYARAJU
Assistant Manager

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HECS/Q/FMT/50



TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

STACK MONITORING SURVEY – Report of Analysis

Report No. 58/ SM/2020-21

Date: 19.03.2021

1. Name of the Industry : M/s. TPL (ECH),
2. Address of the Industry : Manali Express Highway, Manali, Chennai – 68
3. Date of Survey : 10.03.2021
4. Type of Industry : Coal/Chemical/Sugar/Paper & Pulp/
Power plant / Textile Processing

Stack Monitoring Survey Results

Sl. No.	Stack attached to	Fuel used	Stack Temp °K	Velocity in (m/ sec)	Discharge rate In Nm ³ /hr	Pollutants (mg / Nm ³)			
						PM	SO ₂	NO _x	Cl ₂
1.	Boiler 12.5 T	LNG	433	12.03	9886	4	BDL	30	--
2	Vent Gas Scrubber	--	310	10.18	799	3	--	--	2

Test Performed	Test Method
PM10	IS 5182 : (Part 23) – 2006
SO ₂	Modified West – Gaeke / IS 5182 : (Part 2) – 2001 RA: 2012
NO _x	Jacobs – Hochheiser / IS 5182 : (Part 6) – 2006 RA:2012

[Signature]
ES
19/3/2021

[Signature]
19/3/21
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

Hubert Enviro Care Systems (P) Ltd.

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Laboratory Services Division
(Chemical & Biological Testing)
Recognized by MoEF, BIS
FSSAI Notified Laboratory
ISO 9001, 14001 & OHSAS 18001 Certified.

TEST REPORT

Name of the Client : M/s. TamilNadu Petro Products Ltd.,
Address of the Client : Heavy Chemical Division, Manali Express Highway,
Manali, Chennai - 600 068.
Report No. : HECSL/ST/010/240321
Report Date : 31/03/2021

Sample Description : Stack Emission
Sample Mark : Boiler Stack
Sample Drawn By : Hubert Enviro Care Systems Pvt Ltd
Sampling/received Date : 24/03/2021 - 24/03/2021
Analysis Commenced On : 24/03/2021
Completed On : 31/03/2021

S.No.	Parameters	Units	Results	Test Method	CPCB Standards
1	Particulate Matter	mg/Nm ³	7.36	IS 11255 (Part-1) 1985	10
2	Sulphur Dioxide	mg/Nm ³	29.41	IS 11255 (Part-2) 1985	50
3	Oxides of Nitrogen	mg/Nm ³	105.72	IS 11255 (Part-7) 2005	350
4	Carbon monoxide	mg/Nm ³	9.9	IS 13270 - 1992	150
5	Hydrocarbon	mg/Nm ³	BLQ(LOQ 1)	IS:5182 (P-17):1979 (RA:2009)	NA
6	Non - Methane Hydro Carbon (NMHC)	mg/Nm ³	BLQ(LOQ 0.1)	USEPA METHOD 25:1991	NA

Note:- mg/Nm³- Milligrams per Normal cubic meter, NMT - Not More Than , NA-Not Applicable.

Remarks: The Tested Parameters as above are within the Limits of CPCB Stack Emission Standards.

End of Report



Authorized Signatory

Dr. P. ELAIYARAJU
Assistant Manager

1. The report in full or part shall not be used for any promotional or publicity purpose without written consent by HECS organization 2. Samples are not drawn by HECS unless or otherwise mentioned 3. Unless specifically requested by customer the test items will not be retained more than 15 days from the date of issue of test report. 4. Under no circumstances lab accepts any liability or loss / damage caused by use or misuse of test report after invoicing or issue of test report. 5. The test results relate only to the test items.

HECS/Q/FMT/50



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TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

STACK MONITORING SURVEY – Report of Analysis

Report No. 56/ SM/2020-21

Date: 19.03.2021

1. Name of the Industry : M/s. TPL (HCD),
2. Address of the Industry : Manali Express Highway, Manali, Chennai – 68
3. Date of Survey : 05.03.2021
4. Type of Industry : Coal/Chemical/Sugar/Paper & Pulp/
Power plant / Textile Processing

Stack Monitoring Survey Results

Sl. No.	Stack attached to	Fuel used	Stack Temp °K	Velocity in (m/ sec)	Discharge rate In Nm ³ /hr	Pollutants (mg / Nm ³)				
						PM	SO ₂	NO _x	Cl ₂	HCl
1	DG-500 KVA	Diesel	526	24.96	899	18	24	305	--	--
2	Boiler Thermax	LNG	491	17.70	43716	BDL	BDL	70	--	--
3	Waste Air Dechlorination Plant	--	303	25.20	6304	BDL	--	--	6.0	--
4	HCl Scrubber	--	305	29.19	1813	BDL	--	--	--	3

Test Performed	Test Method
PM10	IS 5182 : (Part 23) – 2006
SO ₂	Modified West – Gaeke / IS 5182 : (Part 2) – 2001 RA: 2012
NO _x	Jacobs – Hochheiser / IS 5182 : (Part 6) – 2006 RA:2012

ES 19/3/2021

Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

Environment

From: Labinst [labinst@tnpetro.com]
Sent: 21 January 2019 17:50
To: 'Care Air - TNPCB'
Cc: safety@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com;
sureshkanna@tnpetro.com
Subject: RE: [01001-TPL-THIRUVALLUR] - Action Required

Dear sir,

Due to choke in the sample line, the S-SO2_F1601R_LAB Analyzer showed exceedance alarm from 21:15 on 19/01/2019 to 18:00 on 21/01/2019.
Kindly neglect the readings for the mentioned period.
This is for your kind information and records.

Thanks & Regards
K. Pradeep
LAB-Instruments
Tamilnadu Petroproducts limited
Manali, Chennai-68

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpccb@gmail.com]
Sent: Monday, January 21, 2019 3:01 PM
To: safety@tnpetro.com; labinst@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com;
jceechennai@gmail.com
Subject: [01001-TPL-THIRUVALLUR] - Action Required

<TPL-THIRUVALLUR>

Exceedance Alarm(Exceeded Prescribed Standards):
S-SO2_F1601R_LAB(724.80 ppm)

- For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.
- For Maintenance mode, Please communicate with cactnpccb@gmail.com before taking for maintenance.
- For Failure mode, action taken for restoration to be mailed to cactnpccb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

Environment

29

From: Labinst [labinst@tnpetro.com]
Sent: 30 January 2019 09:12
To: 'Care Air - TNPCB'; deeambattur@gmail.com; jceechennai@gmail.com
Cc: sureshkanna@tnpetro.com; safety@tnpetro.com
Subject: RE: [01001-TPL-THIRUVALLUR] - Action Required

Dear sir,

Since the remote calibration software was crashed the S-SO2_S_TPL exceedance alarm repeatedly occurred from 23:00 on 29.12.2018 to 08:30 on 30.12.2018. Kindly neglect the false alarm for the mentioned period.

Regards
K. Pradeep
LAB-Instruments
Tamilnadu Petroproducts limited
Manali, Chennai-68

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: Wednesday, January 30, 2019 8:25 AM
To: safety@tnpetro.com; labinst@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01001-TPL-THIRUVALLUR] - Action Required

<TPL-THIRUVALLUR>

Exceedance Alarm(Exceeded Prescribed Standards):
S-SO2_S_TPL(492.13 ppm)

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

Environment

40

From: LAB INST [labinst@tnpetro.com]
Sent: 27 March 2019 11:17
To: 'Care Air - TNPCB'; deeambattur@gmail.com; jceechennai@gmail.com
Cc: sureshkanna@tnpetro.com; 'Rajkumar'
Subject: RE: [01001-TPL-THIRUVALLUR] - Action Required

Dear sir,

Due to Diaphragm pump issue in the sample line, the S-CO_F1601R_LAB and S-CO_F1401R_LAB Analyzer showed exceedance alarm from 23:15 on 26/03/2019. Once the maintenance is completed and the analyser is lined up, the same will be informed to you. This is for your kind information and records.

Regards,
K. Pradeep
LAB-Instruments
Tamilnadu Petroproducts limited
Manali, Chennai-68

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: 27 March 2019 03:49
To: safety@tnpetro.com; labinst@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01001-TPL-THIRUVALLUR] - Action Required

<TPL-THIRUVALLUR>

Exceedance Alarm(Exceeded Prescribed Standards):
S-CO_F1601R_LAB(205.27 ppm)
S-CO_F1401R_LAB(211.06 ppm)

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

Environment

(41)

From: LAB INST [labinst@tnpetro.com]
Sent: 13 July 2019 10:45
To: 'Care Air - TNPCB'; jceechennai@gmail.com; deeambattur@gmail.com
Cc: sureshkanna@tnpetro.com; 'Rajkumar'
Subject: RE: [01001-TPL-THIRUVALLUR] - Action Required

Dear sir,

Due to choke in the sample line, the S-TP_CPP_S02 Analyzer showed exceedance alarm. Once the maintenance is completed and the analyser is lined up, the same will be informed to you. This is for your kind information and records.

Regards,
K. Pradeep
LAB-Instruments
Tamilnadu Petroproducts limited
Manali, chennai-68

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: 13 July 2019 08:33
To: safety@tnpetro.com; labinst@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01001-TPL-THIRUVALLUR] - Action Required

<TPL-THIRUVALLUR>

Exceedance Alarm(Exceeded Prescribed Standards):
S-TP_CPP_S02 (663.99 ppm)

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

Environment

42

From: LAB INST [labinst@tnpetro.com]
Sent: 28 September 2019 10:53
To: 'Care Air - TNPCB'
Cc: safety@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com;
jceechennai@gmail.com
Subject: RE: [01001-TPL-THIRUVALLUR] - Action Required

Dear sir,

The exceedance alarm A-RSPM_TPL1(117.33 µg/m³) is due to choke in the sample line. Same will be rectified and informed to you when the instrument is lined up. Kindly neglect the faulty reading. This is for your information and records.

Regards,
K.Pradeep
LAB-INST
Tamilnadu Petroproducts limited
Manali, Chennai-68

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: 28 September 2019 08:51
To: safety@tnpetro.com; labinst@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com;
jceechennai@gmail.com
Subject: [01001-TPL-THIRUVALLUR] - Action Required

<TPL-THIRUVALLUR>

Exceedance Alarm(Exceeded Prescribed Standards):
A-RSPM_TPL1(117.33 µg/m³)

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

Environment

43

From: LAB INST [labinst@tnpetro.com]
Sent: 16 October 2019 10:46
To: 'Care Air - TNPCB'; deeambattur@gmail.com; jceechennai@gmail.com
Cc: sureshkanna@tnpetro.com; safety@tnpetro.com
Subject: RE: [01001-TPL-THIRUVALLUR] - Action Required

Dear sir,

S-TP_CPP_PM Exceedance was due to clogged flow in sample line due to rainy weather. We are rectifying the issue to bring Parameter to normalcy. Once solved we will inform CAC.

This is FYKI and records pl.

Regards,
Prashanth.P
Senior engineer
LAB-Instruments
Tamilnadu Petroproducts Ltd.
Manali, Chennai - 68

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: 16 October 2019 10:05
To: safety@tnpetro.com; labinst@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01001-TPL-THIRUVALLUR] - Action Required

<TPL-THIRUVALLUR>

Exceedance Alarm(Exceeded Prescribed Standards):
S-TP_CPP_PM (197.77 mg/m3)

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

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This email has been checked for viruses by Avast antivirus software.
<https://www.avast.com/antivirus>

Environment

44

From: LAB INST [labinst@tnpetro.com]
Sent: 16 October 2019 13:35
To: labinst@tnpetro.com; 'Care Air - TNPCB'; deeambattur@gmail.com; jceechennai@gmail.com
Cc: sureshkanna@tnpetro.com; safety@tnpetro.com
Subject: RE: [01001-TPL-THIRUVALLUR] - Action Required

Dear Sir,

S-TP_CPP_PM Analyzer sample line flow checked and clogged flow rectified ,then analyzer brought to normalcy.

This is for your records pl.

Regards,
Prashanth.P
Senior engineer
LAB-Instruments
Tamilnadu Petroproducts Ltd.
Manali, Chennai - 68

-----Original Message-----

From: LAB INST [mailto:labinst@tnpetro.com]
Sent: 16 October 2019 10:46
To: 'Care Air - TNPCB'; 'deeambattur@gmail.com'; 'jceechennai@gmail.com'
Cc: 'sureshkanna@tnpetro.com'; 'safety@tnpetro.com'
Subject: RE: [01001-TPL-THIRUVALLUR] - Action Required

Dear sir,

S-TP_CPP_PM Exceedance was due to clogged flow in sample line due to rainy weather. We are rectifying the issue to bring Parameter to normalcy. Once solved we will inform CAC.

This is FYKI and records pl.

Regards,
Prashanth.P
Senior engineer
LAB-Instruments
Tamilnadu Petroproducts Ltd.
Manali, Chennai - 68

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: 16 October 2019 10:05
To: safety@tnpetro.com; labinst@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01001-TPL-THIRUVALLUR] - Action Required

<TPL-THIRUVALLUR>

Exceedance Alarm(Exceeded Prescribed Standards):
S-TP_CPP_PM (197.77 mg/m3)

45

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

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This email has been checked for viruses by Avast antivirus software.
<https://www.avast.com/antivirus>

Environment

(Tpb)

From: LAB INST [labinst@tnpetro.com]
Sent: 23 October 2019 11:15
To: 'Care Air - TNPCB'; deeambattur@gmail.com; jceechennai@gmail.com
Cc: sureshkanna@tnpetro.com; safety@tnpetro.com
Subject: RE: [01001-TPL-THIRUVALLUR] - Action Required

Dear Sir,

Exceedance in S-TP_CPP_PM (169.62 mg/m³) due to additional Diesel engine start-up initial firing in our CPP to match our power requirement. This exceedance was due to initial start-up procedure and now engine stabilized and parameter normalized.

So kindly neglect the exceedance reading during the period.

This is for your kind information and records pl.

Regards,
Prashanth.P
Senior Engineer
LAB- Instruments
Tamilnadu Petroproducts Ltd.
Manali, CHENNAI -68.

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: 23 October 2019 10:45
To: safety@tnpetro.com; labinst@tnpetro.com; sureshkanna@tnpetro.com;
deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01001-TPL-THIRUVALLUR] - Action Required

<TPL-THIRUVALLUR>

Exceedance Alarm(Exceeded Prescribed Standards):
S-TP_CPP_PM (169.62 mg/m³)

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

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This email has been checked for viruses by Avast antivirus software.

Environment

67

From: LAB INST [labinst@tnpetro.com]
Sent: 04 November 2019 11:48
To: 'Care Air - TNPCB'; deeambattur@gmail.com; jceechennai@gmail.com
Cc: sureshkanna@tnpetro.com; safety@tnpetro.com
Subject: RE: [01001-TPL-THIRUVALLUR] - Action Required

Dear sir,

S-TP_CPP_PM (158.70 mg/m3) exceedance is due to PM Analyzer side loose contact in wire termination ,so same was checked and cable loose contact attended and parameter brought to normalcy.

This is for your kind information and records pl.

Regards
Prashanth.P
Senior Engineer
LAB- Instruments
Tamilnadu Petroproducts Ltd.
Manali, Chennai -68

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: 04 November 2019 11:27
To: safety@tnpetro.com; labinst@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01001-TPL-THIRUVALLUR] - Action Required

<TPL-THIRUVALLUR>

Exceedance Alarm(Exceeded Prescribed Standards):
S-TP_CPP_PM (158.70 mg/m3)

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

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This email has been checked for viruses by Avast antivirus software.
<https://www.avast.com/antivirus>

Environment

48

From: LAB INST [labinst@tnpetro.com]
Sent: 12 November 2019 21:53
To: 'Care Air - TNPCB'; safety@tnpetro.com; sureshkanna@tnpetro.com;
deeambattur@gmail.com; jceechennai@gmail.com
Subject: RE: [01001-TPL-THIRUVALLUR] - Action Required

Dear sir,

The exceedance alarm S-SO2_F1401R_LAB(911.36 ppm) was due to choke in the sample line. Same was rectified and the instrument is lined up. Kindly neglect the faulty reading. This is for your information and records.

Regards,
K.Pradeep
LAB-INST
Tamilnadu Petroproducts limited
Manali,chennai-68

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: 12 November 2019 19:29
To: safety@tnpetro.com; labinst@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01001-TPL-THIRUVALLUR] - Action Required

<TPL-THIRUVALLUR>

Exceedance Alarm(Exceeded Prescribed Standards):
S-SO2_F1401R_LAB(911.36 ppm)

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

Environment

49

From: LAB INST [labinst@tnpetro.com]
Sent: 17 November 2019 17:29
To: 'Software Support'; esaservice.chennai@gmail.com
Cc: 'Care Air - TNPCB'; 'Rajkumar'; sureshkanna@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: False alarm regarding communication error - Reg.
Attachments: [01001-TPL-THIRUVALLUR] - Action Required (1.21 KB)

Dear sir/madam

We are receiving mail from TNPCB regarding communication issue since 14/11/2019. The same has been attached for your reference. However the data is being updated in TNPCB server as we checked with cactnpcb. Kindly check the false mail and resolve the issue.

Regards,
K.Pradeep
Tamilnadu Petroproducts Limited
LAB-PLANT
Manali
Chennai- 600 068

Environment

50

From: LAB INST [labinst@tnpetro.com]
Sent: 19 November 2019 11:19
To: 'Care Air - TNPCB'; deeambattur@gmail.com; jceechennai@gmail.com
Cc: safety@tnpetro.com; sureshkanna@tnpetro.com
Subject: RE: [01001-TPL-THIRUVALLUR] - Action Required
Attachments: 191119.rtf; chart.pdf

Dear sir,

Data is being continuously uploaded from our side to CAC and WQWTNPCB through ESAM portal. No communication problem exists from our side and all parameter transmission status are good. Kindly find the supporting documents for your reference pl.

Regards,
Prashanth.P
LAB-INST
Tamilnadu Petroproducts limited
Manali, chennai-68

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: 19 November 2019 09:17
To: safety@tnpetro.com; labinst@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01001-TPL-THIRUVALLUR] - Action Required

<TPL> -

Communication not established with TNPCB since < 14/11/19 08:19:15>

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

Environment



From: LAB INST [labinst@tnpetro.com]
Sent: 21 November 2019 14:04
To: 'Care Air - TNPCB'
Cc: safety@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com;
jceechnai@gmail.com
Subject: RE: [01001-TPL-THIRUVALLUR] - Action Required

Dear sir,

The exceedance alarm S-TP_CPP_S02 (351.07 ppm) was due to damaged sample line. Same was rectified and the instrument is lined up. Kindly neglect the faulty reading. This is for your information and records.

Regards,
K.Pradeep
LAB-INST
Tamilnadu Petroproducts limited
Manali, chennai-68

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: 21 November 2019 12:25
To: safety@tnpetro.com; labinst@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com;
jceechnai@gmail.com
Subject: [01001-TPL-THIRUVALLUR] - Action Required

<TPL-THIRUVALLUR>

Exceedance Alarm(Exceeded Prescribed Standards):
S-TP_CPP_S02 (351.07 ppm)

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

Environment

52

From: LAB INST [labinst@tnpetro.com]
Sent: 27 November 2019 09:15
To: 'CARE AIR CENTRE'; jceechennai@gmail.com; deeambattur@gmail.com;
glens@knowledgelens.com; karthik@knowledgelens.com
Cc: sureshkanna@tnpetro.com; safety@tnpetro.com
Subject: CPP stack analyzer Maintenance - Reg.

Dear Sir,

Kindly note that CPP_stack analyzer (S-TP_CPP_SO2 , S-TP_CPP_NOx , S-TP_CPP_CO) will be under maintenance today. Once the maintenance is completed the analyzer will be lined up and the same will be informed to you. Kindly ignore the exceedance or erroneous readings during this period .This is for your kind information and records.

Regards,
Prashanth.P
Senior Engineer
LAB-Instruments
Tamilnadu Petroproducts limited
Manali,chennai-68

Environment



From: LAB INST [labinst@tnpetro.com]
Sent: 18 December 2019 10:57
To: 'Care Air - TNPCCB'
Cc: safety@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com;
jceechnnai@gmail.com
Subject: RE: [01001-TPL-THIRUVALLUR] - Action Required

Dear sir,

Data is being continuously uploaded from our side to CAC and WQWTNPCCB through ESAM portal. No communication problem exists from our side and all parameter transmission status are good.

Regards,
K.Pradeep
Senior Engineer
LAB-INST
Tamilnadu Petroproducts limited
Manali, Chennai-68

-----Original Message-----

From: Care Air - TNPCCB [mailto:cactnpccb@gmail.com]
Sent: 18 December 2019 09:14
To: safety@tnpetro.com; labinst@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com;
jceechnnai@gmail.com
Subject: [01001-TPL-THIRUVALLUR] - Action Required

<TPL> -

Communication not established with TNPCCB since < 17/12/19 11:50:03>

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpccb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpccb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCCB.

Act Imm. CAC - TNPCCB

Environment

154

From: LAB INST [labinst@tnpetro.com]
Sent: 22 December 2019 11:31
To: 'Care Air - TNPCB'; deeambattur@gmail.com; jceechennai@gmail.com
Cc: safety@tnpetro.com; sureshkanna@tnpetro.com
Subject: RE: [01001-TPL-THIRUVALLUR] - Action Required

Dear sir,

Data is been continuously uploaded to Environment SA server. And data transmitted to TNPCB also some s/w issue exist in ESAM connectivity site and from Environment SA side they are trying to resolve the issue. Once the problem is sorted out we will inform you.

This is FYKI and records pl.

Thanks & Regards,
Prashanth.P
Senior Engineer(INSTRUMENTS)
LAB-PLANT

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: 22 December 2019 09:13
To: safety@tnpetro.com; labinst@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01001-TPL-THIRUVALLUR] - Action Required

<TPL> -

Communication not established withTNPCB since < 19/12/19 13:35:10>

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

Environment

SS

From: ENVIRONNEMENT-SA-CHENNAI [esaservice.chennai@gmail.com]
Sent: 26 December 2019 10:56
To: Labinst
Cc: sureshkanna@tnpetro.com; C BALASUBRAMANIAN; Natarajan SUBASH
Subject: Re: ESAM- CAC connectivity Reg.

Dear Sir,

We would like to inform you that, your industry data is updating on TNPCB server without any problem. In XR Premium only, wrong symbol showing due to this you getting SMS/Mail alert from TNPCB. In the same has been inform to our france software support team and working on the same. Sorry for this inconvenience. Kindly find the attached file for your reference

Regards,
Devagi E
Environnement-SA Ind Pvt Ltd.
26/3, Astalakshmi Apartment,
M.G.Road, Adyar
Chennai-600 041
Ph: 044 24525457/448519758.

On Thu, 26 Dec 2019 at 09:25, LAB INST <labinst@tnpetro.com> wrote:

Dear Sir/Madam,

Kindly send a mail witnessing that our data is being transmitted to PCB-CAC and also share the (link, Username ,Password) through which we can

View the data upload in CAC site directly .And also find the attached mail screenshot from CAC which we have received for your-ref.

Mean while M/s ESA can set right the ESAM s/w .

Regards,

Prashanth.P

Senior Engineer

TPL-LAB Plant

Environment

56

From: LAB INST [labinst@tnpetro.com]
Sent: 26 December 2019 12:46
To: 'Care Air - TNPCB'; jceechennai@gmail.com; deeambattur@gmail.com
Cc: sureshkanna@tnpetro.com; safety@tnpetro.com
Subject: RE: [01001-TPL-THIRUVALLUR] - Action Required
Attachments: Re: ESAM- CAC connectivity Reg. (361 KB)

Dear Sir,

Kindly find the attached mail from Environment SA. Data are continuously getting transmitted to TNPCB server and the Communication alert is due to ESAM s/w issue which will be rectified soon.

There is no interruption in data transmission to PCB

FYKI & Records pl.

Regards
Prashanth.P
Senior Engineer
TPL-LAB Plant
Manali, CHENNAI- 68

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: 26 December 2019 09:23
To: safety@tnpetro.com; labinst@tnpetro.com; sureshkanna@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01001-TPL-THIRUVALLUR] - Action Required

<TPL> -

Communication not established with TNPCB since < 24/12/19 16:56:25>

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

57

HCD INST

From: hcdinst [hcdinst@tncpetro.com]
Sent: Saturday, January 26, 2019 1:55 AM
To: 'hcdprodn@tncpetro.com'
Subject: FW: [01816-TPLHCD-THIRUVALLUR] - Action Required

From: CARE AIR CENTRE [mailto:cactnpcb@gmail.com]
Sent: Saturday, January 26, 2019 4:08 AM
To: Hcd inst
Subject: Re: [01816-TPLHCD-THIRUVALLUR] - Action Required

Sir,

Information is updated.

Regards,
Rajasekar. R,
CAC, TNPCCB.

On Fri, Jan 25, 2019 at 12:28 PM hcdinst <hcdinst@tncpetro.com> wrote:

Dear sir,

<TPL-HCD-THIRUVALLUR>

Exceedance Alarm(Exceeded Prescribed Standards):
S-CPP STACK NO

The value showing higher on 07.01.2019 from 05:00 pm to 5:30 pm.

Reason: Remote calibration checking job under progress.

Action taken: After that calibration check completed the analyzer normalized. After that reading found normal.

This is for your kind information.

Thanks and Regards

R. sankaravadivel
HCD-Instruments
Tamilnadu Petroproduct limited
Manali express highway road, Manali
Chennai-600068

HCD INST



From: hcdinst [hcdinst@tnpetro.com]
Sent: Friday, February 08, 2019 9:33 PM
To: 'hcdprodn@tnpetro.com'
Subject: FW: [01816-TPLHCD-THIRUVALLUR] - Action Required

From: CARE AIR CENTRE [mailto:cactnpcb@gmail.com]
Sent: Saturday, February 09, 2019 12:52 AM
To: Hcd inst
Subject: Re: [01816-TPLHCD-THIRUVALLUR] - Action Required

Sir,
information is updated.

Regards,
Kamalraj.V S,
CAC,TNPCB.

On Fri, Feb 8, 2019 at 12:49 PM hcdinst <hcdinst@tnpetro.com> wrote:

Dear sir,

<TPLHCD> -
Communication not established with TNPCB

The hardware router unit problem same was replaced with spares and the communication established on 08.02.2019 at 1:05 PM.

After that reading updating normal.

This is for your kind information.

Thanks and Regards

R. sankaravadivel
HCD-Instruments
Tamilnadu Petroproduct limited
Manali express highway road, Manali
Chennai-600068

-----Original Message-----

From: hcdinst [mailto:hcdinst@tnpetro.com]
Sent: Thursday, February 07, 2019 6:53 PM
To: 'Care Air - TNPCB'

(59)

Cc: 'hcdprodn@tnpetro.com'; 'hcdsafety@tnpetro.com';
'environment@tnpetro.com'; 'mahadevan@tnpetro.com';
'lakshmanan@tnpetro.com'; 'nigam@tnpetro.com'; 'kalyan@tnpetro.com'
Subject: RE: [01816-TPLHCD-THIRUVALLUR] - Action Required

Dear sir,

<TPLHCD> -

Communication not established with TNPCCB

Reason: Communication failure due to BSNL line problem on 06.02.2019 at 12:15 pm onwards.

Action taken: Complained raised and informed to BSNL team, they were working on that issue. Once communication established, I will update the status.

This is for your kind information.

Thanks and Regards

R. sankaravadivel
HCD-Instruments
Tamilnadu Petroproduct limited
Manali express highway road, Manali
Chennai-600068

-----Original Message-----

From: Care Air - TNPCCB [mailto:cactnpcb@gmail.com]

Sent: Thursday, February 07, 2019 10:17 AM

To: hcdinst@tnpetro.com; safety@tnpetro.com; deeambattur@gmail.com;
jceechennai@gmail.com

Subject: [01816-TPLHCD-THIRUVALLUR] - Action Required

<TPLHCD> -

Communication not established with TNPCCB since < 06/02/19 12:18:45>

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCCB.

Act Imm. CAC - TNPCCB

60

Tamilnadu Petroproducts Limited
Manali Express Highway, Manali, Chennai -
600 068.
Phone: 044-25945500-09, Telefax: 044-25945588
Website:
www.tnpetro.com <<http://www.tnpetro.com>>
CIN: L23200TN1984PLC010931

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*This message (including any attachments) contains confidential information intended for a specific individual and purpose **and is protected by law. If you are not the intended recipient, you should delete this message and are hereby notified that **any disclosure, copying or distribution of this message or the taking of any action based on it, is strictly prohibited. **When addressed to our customers or vendors or other stakeholders specifically the information shall be used for the specified **purpose only and shall not be disclosed to any other unconnected person for whatsoever reason.*

--
Regards,

CARE AIR CENTRE, TNPCB
Phone: 044-22353157

HCD INST

61

From: hcdinst [hcdinst@tnpetro.com]
Sent: Wednesday, April 10, 2019 3:51 PM
To: 'hcdprodn@tnpetro.com'
Subject: FW: [01816-TPLHCD-THIRUVALLUR] - Action Required

From: CARE AIR CENTRE [mailto:cactnpcb@gmail.com]
Sent: Wednesday, April 10, 2019 7:03 PM
To: Hcd inst
Subject: Re: [01816-TPLHCD-THIRUVALLUR] - Action Required

Sir,
Information is updated.
Regards,
Mayilvahanan M
CAC,TNPCB

On Wed, Apr 10, 2019 at 5:32 AM hcdinst <hcdinst@tnpetro.com> wrote:

Dear Sir,

Sorry for the delay reply.

<TPLHCD> -
Communication not established with TNPCB.

Reason: BSNL network problem communication failed on 13.02.2019 from 2:45 pm to 6:00 pm.

Action taken: Once the network resolved, communication normalized after that reading found normal.

Thanks and Regards

R. sankaravadivel
HCD-Instruments
Tamilnadu Petroproduct limited
Manali express highway road, Manali
Chennai-600068

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: Thursday, February 14, 2019 9:14 AM

To: hcdinst@tnpetro.com; safety@tnpetro.com; deeambattur@gmail.com;
jceechennai@gmail.com
Subject: [01816-TPLHCD-THIRUVALLUR] - Action Required

62

<TPLHCD> -

Communication not established with TNPCB since <13/02/19 14:48:37>

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

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Tamilnadu Petroproducts Limited
Manali Express Highway, Manali, Chennai -
600 068.
Phone: 044-25945500-09, Telefax: 044-25945588
Website:
www.tnpetro.com <<http://www.tnpetro.com>>
CIN: L23200TN1984PLC010931

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--
Regards,

CARE AIR CENTRE, TNPCB

HCD INST

63

From: hcdinst [hcdinst@tnpetro.com]
Sent: Thursday, April 25, 2019 9:19 AM
To: 'hcdprodn@tnpetro.com'
Subject: FW: [01816-TPLHCD-THIRUVALLUR] - Action Required

From: CARE AIR CENTRE [mailto:cactnpcb@gmail.com]
Sent: Wednesday, April 24, 2019 10:35 PM
To: Hcd inst
Subject: Re: [01816-TPLHCD-THIRUVALLUR] - Action Required

Sir,

Information is updated.

Regards,

Mayilvahanan.M

AC,TNPCB.

On Tue, Apr 23, 2019 at 7:14 AM hcdinst <hcdinst@tnpetro.com> wrote:

Dear Sir,

<TPL-HCD-THIRUVALLUR>

All the parameter was not updated on 22.04.2019 from 5:00 PM to 7:00 PM.

Reason: We shifted the "SAM WI"PC for the infra structure modification to the new place.

Action taken: The stack room infra structure modification done during that time all the parameter not updated. After the job completion the data started communication on 22.04.2019 from 7:15 pm onwards. After that reading are found normal.

This is for your kind information, that on 23.04.2019 from 11:00 am we are going to take maintenance for the infrastructure modification.

During that time reading will not update, once complete the maintenance we will update the status.

Thanks and Regards

R. sankaravadivel
HCD-Instruments

Tamilnadu Petroproduct limited
Manali express highway road, Manali
Chennai-600068

(64)

Tamilnadu Petroproducts Limited
Manali Express Highway, Manali, Chennai -
600 068.
Phone: 044-25945500-09, Telefax: 044-25945588
Website:
www.tnpetro.com <<http://www.tnpetro.com>>
CIN: L23200TN1984PLC01093I

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Regards,

CARE AIR CENTRE, TNPCB
Phone: 044-22353157

HCD INST

65

From: hcdinst [hcdinst@tnpetro.com]
Sent: Friday, May 17, 2019 10:02 AM
To: 'Care Air - TNPCB'
Cc: 'hcdprodn@tnpetro.com'; 'hcdsafety@tnpetro.com'; 'environment@tnpetro.com'; 'mahadevan@tnpetro.com'; 'lakshmanan@tnpetro.com'; 'nigam@tnpetro.com'; 'kalyan@tnpetro.com'
Subject: RE: [01816-TPLHCD-THIRUVALLUR] - Action Required

Dear sir,

<TPLHCD> -
Communication not established with TNPCB

Reason: Wireless modem to Ethernet switch cable damaged.

Action taken: The communication Cable was replaced and the communication established on 01.05.2019 at 1:17 PM.

After that reading updating normal.

This is for your kind information.

Thanks and Regards,

V. Manivannan,
Instrumentation,
Heavy Chemical Division,
Tamilnadu Petroproducts limited,
Manali, Chennai-600068.

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: Monday, April 29, 2019 9:06 AM
To: hcdinst@tnpetro.com; safety@tnpetro.com; deeambattur@gmail.com; iceechennai@gmail.com
Subject: [01816-TPLHCD-THIRUVALLUR] - Action Required

<TPLHCD> -
Communication not established with TNPCB since < 28/04/19 11:03:30>

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

HCD INST

(bb)

From: hcdinstrument [hcdinst@tnpetro.com]
Sent: Thursday, August 01, 2019 2:17 PM
To: 'Care Air - TNPCB'
Cc: 'hcdprodn@tnpetro.com'; 'hcdsafety@tnpetro.com'; 'environment@tnpetro.com'; 'mahadevan@tnpetro.com'; 'lakshmanan@tnpetro.com'; 'nigam@tnpetro.com'; 'karthikeyan@tnpetro.com'
Subject: RE: [01816-TPLHCD-THIRUVALLUR] - Action Required
Follow Up Flag: Follow up
Flag Status: Flagged

Dear sir,

<TPLHCD> -
Communication not established with TNPCB

Reason: Communication failure due to BSNL line problem on 26/07/19 at 03:15 pm onwards.

Action taken: Network problem solved, communication normalized on 27/07/19 at 03:15 pm.

This is for your kind information.

Thanks and Regards,

V. Manivannan,
Instrumentation,
Heavy Chemical Division,
Tamilnadu Petroproducts limited,
Manali, Chennai-600068

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpccb@gmail.com]
Sent: Saturday, July 27, 2019 9:20 AM
To: hcdinst@tnpetro.com; safety@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01816-TPLHCD-THIRUVALLUR] - Action Required

<TPLHCD> -
Communication not established with TNPCB since < 26/07/19 15:03:54>

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpccb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpccb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

HCD INST

67

From: hcdinstrument [hcdinst@tnpetro.com]
Sent: Wednesday, August 07, 2019 9:42 AM
To: 'Care Air - TNPCB'; 'safety@tnpetro.com'; 'deeambattur@gmail.com'; 'jceechennai@gmail.com'
Subject: RE: [01816-TPLHCD-THIRUVALLUR] - Action Required

Dear sir,

Sample line got choke so S02 values are exceeded and sample line flushed and normalize the line Now values are within the limits.

Regards,
R.sivasubramani
Instrument function
HCD plant

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: Tuesday, August 06, 2019 7:44 PM
To: hcdinst@tnpetro.com; safety@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01816-TPLHCD-THIRUVALLUR] - Action Required

<TPL-HCD-THIRUVALLUR>

Exceedance Alarm(Exceeded Prescribed Standards):
S-CPP STACK S02(880.27 ppm)

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

HCD INST

68

From: HCD INST [hcdinst@tnpetro.com]
Sent: Thursday, August 29, 2019 9:54 AM
To: 'Care Air - TNPCB'
Cc: 'karthikeyan@tnpetro.com'; 'lakshmanan@tnpetro.com'; 'mahadevan@tnpetro.com'; 'Nigam'; 'head_hcdinst@tnpetro.com'; 'environment@tnpetro.com'; 'hcdsafety@tnpetro.com'; 'hcdprodn@tnpetro.com'
Subject: RE: [01816-TPLHCD-THIRUVALLUR] - Action Required

Dear sir,

<TPLHCD> -
Communication not established with TNPCB

Reason: Communication failure due to BSNL line problem on 27/08/2019 at 08:50 Pm onwards.

Reason:BSNL connectivity server problem, informed to them and they were checking, once the problem rectified we will update the status.

Thanks and Regards,

V. Manivannan,
Instrumentation,
Heavy Chemical Division,
Tamilnadu Petro products limited,
Manali, Chennai-600068

-----Original Message-----

From: Care Air - TNPCB [<mailto:cactnpcb@gmail.com>]
Sent: Thursday, August 29, 2019 9:17 AM
To: hcdinst@tnpetro.com; safety@tnpetro.com; deeambattur@gmail.com; iceechennai@gmail.com
Subject: [01816-TPLHCD-THIRUVALLUR] - Action Required

<TPLHCD> -
Communication not established withTNPCB since < 27/08/19 20:50:11>

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

HCD INST

69

From: HCD INST [hcdinst@tnpetro.com]
Sent: Friday, August 30, 2019 4:52 PM
To: 'CARE AIR CENTRE'
Cc: 'karthikeyan@tnpetro.com'; 'lakshmanan@tnpetro.com'; 'mahadevan@tnpetro.com'; 'Nigam'; 'head_hcdinst@tnpetro.com'; 'environment@tnpetro.com'; 'hcdsafety@tnpetro.com'; 'hcdprodn@tnpetro.com'
Subject: RE: [01816-TPLHCD-THIRUVALLUR] - Action Required

Dear sir,

The Network connectivity normalized and the readings are start updating on 30.08.2019 at 3:33pm.

After that communication and the reading updating normal.

This is for your kind information.

Thanks and Regards,

V. Manivannan,
Instrumentation,
Heavy Chemical Division,
Tamilnadu Petro products limited,
Manali, Chennai-600068

From: CARE AIR CENTRE [mailto:cactnpccb@gmail.com]
Sent: Thursday, August 29, 2019 3:07 PM
To: Hcd inst
Subject: Re: [01816-TPLHCD-THIRUVALLUR] - Action Required

Sir,

Information is updated,

Regards,
Mayilvahanan M
CAC TNPCB

On Thu, Aug 29, 2019 at 5:22 AM HCD INST <hcdinst@tnpetro.com> wrote:

Dear sir,

<TPLHCD> -

Communication not established with TNPCB

Reason: Communication failure due to BSNL line problem on 27/08/2019 at 08:50 Pm onwards.

Reason:BSNL connectivity server problem, informed to them and they were checking, once the problem rectified we will update the status.

HCD INST

10

From: HCD INST [hcdinst@tnpetro.com]
Sent: Friday, October 04, 2019 11:21 AM
To: 'safety@tnpetro.com'
Cc: 'head_hcdinst@tnpetro.com'
Subject: RE: [01816-TPLHCD-THIRUVALLUR] - Action Required

Dear sir,

Below mail for your kind information

regards,
siva

From: HCD INST [mailto:hcdinst@tnpetro.com]
Sent: Thursday, October 03, 2019 10:47 AM
To: 'Care Air - TNPCB'
Cc: 'head_hcdinst@tnpetro.com'; 'Nigam'; 'karthikeyan@tnpetro.com'
Subject: Maintenance activity of stack analyzer

Dear sir,

Today we are taking our stack analyzer for maintenance and zero ,span calibration to be done once we completed the calibration and lining up we will send the mail.

Regards,
R.Sivasubramani
AM - Instrument
HCD plant

-----Original Message-----

From: Rajkumar [mailto:safety@tnpetro.com]
Sent: Thursday, October 03, 2019 1:25 PM
To: hcdinst@tnpetro.com; head hcdinst@tnpetro.com
Cc: VP - 0 - HCD & Projects
Subject: FW: [01816-TPLHCD-THIRUVALLUR] - Action Required

Sir,

Kindly attend immediately and also send reply with concurrence from VP

Rajakumar. A

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: 03 October 2019 11:14
To: hcdinst@tnpetro.com; safety@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01816-TPLHCD-THIRUVALLUR] - Action Required

<TPL-HCD-THIRUVALLUR>

Exceedance Alarm(Exceeded Prescribed Standards):
S-CPP STACK NO(1134.45 ppm)
S-CPP STACK SO2(686.58 ppm)
S-CPP STACK CO(353.03 ppm)

21

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

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This email has been checked for viruses by Avast antivirus software.
<https://www.avast.com/antivirus>

HCD INST

From: HCD INST [hcdinst@tnpetro.com]
Sent: Wednesday, October 09, 2019 3:14 PM
To: 'Care Air - TNPCCB'; 'safety@tnpetro.com'; 'deeambattur@gmail.com'; 'jceechennai@gmail.com'
Cc: 'head_hcdinst@tnpetro.com'; 'karthikeyan@tnpetro.com'
Subject: RE: [01816-TPLHCD-THIRUVALLUR] - Action Required

Dear sir,

Communication cable got damaged now identified the damage part and replaced
Now communication established.

Regards,
R.Sivasubramani
AM - Instrument
HCD plant

-----Original Message-----

From: Care Air - TNPCCB [mailto:cactnpcb@gmail.com]
Sent: Wednesday, October 09, 2019 9:11 AM
To: hcdinst@tnpetro.com; safety@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01816-TPLHCD-THIRUVALLUR] - Action Required

<TPLHCD> -

Communication not established withTNPCCB since < 08/10/19 14:33:25>

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCCB.

Act Imm. CAC - TNPCCB

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This email has been checked for viruses by Avast antivirus software.
<https://www.avast.com/antivirus>

HCD INST

From: HCD INST [hcdinst@tnpetro.com]
Sent: Saturday, November 23, 2019 10:20 AM
To: 'Care Air - TNPCB'
Cc: 'karthikeyan@tnpetro.com'; 'lakshmanan@tnpetro.com'; 'mahadevan@tnpetro.com'; 'Nigam'; 'head_hcdinst@tnpetro.com'; 'environment@tnpetro.com'; 'hcdsafety@tnpetro.com'; 'hcdprodn@tnpetro.com'
Subject: RE: [01816-TPLHCD-THIRUVALLUR] - Action Required

<TPLHCD> -
Communication not established with TNPCB

Reason: The communication failure due to the network problem on 20.10.2019 at 05:00 pm to 21.11.2019 11:30 am

Action taken: Informed to the service provider and the network normalized, after that reading found normal.

This is for your kind information.

Thanks and Regards,

V.Manivannan,
Senior Engineer,
Heavy Chemicals Division,
Tamilnadu Petroproducts Ltd,
Manali, Chennai - 600 068.

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: Thursday, November 21, 2019 10:54 AM
To: hcdinst@tnpetro.com; safety@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01816-TPLHCD-THIRUVALLUR] - Action Required

<TPLHCD> -
Communication not established with TNPCB since < 20/11/19 16:48:34>

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

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Subject: head_hcdinst@tnpetro.com; environment@tnpetro.com; hcdsafety@tnpetro.com; hcdprodn@tnpetro.com
RE: [01816-TPLHCD-THIRUVALLUR] - Action Required

Dear sir,

<TPLHCD> -
Communication not established with TNPCB

Reason: Communication failure due to BSNL line problem on 01/01/2020 at 10:00 AM onwards.

Action taken: Network problem solved. communication normalized.

HCD INST

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From: HCD INST [hcdinst@tnpetro.com]
Sent: Friday, January 03, 2020 11:17 AM
To: 'Care Air - TNPCCB'
Cc: 'karthikeyan@tnpetro.com'; 'lakshmanan@tnpetro.com'; 'mahadevan@tnpetro.com'; 'Nigam'; 'head_hcdinst@tnpetro.com'; 'environment@tnpetro.com'; 'hcdsafety@tnpetro.com'; 'hcdprodn@tnpetro.com'
Subject: RE: [01816-TPLHCD-THIRUVALLUR] - Action Required

Dear sir,

<TPLHCD> -
Communication not established with TNPCCB

Reason: Communication failure due to BSNL line problem on 01/01/2020 at 10:00 AM onwards.

Action taken: Network problem solved, communication normalized on 02/01/2020 at 09:45 AM.

This is for your kind information.

Thanks and Regards,

V. Manivannan,
Instrumentation,
Heavy Chemical Division,
Tamilnadu Petroproducts limited,
Manali, Chennai-600068

-----Original Message-----

From: Care Air - TNPCCB [mailto:cactnpccb@gmail.com]
Sent: Thursday, January 02, 2020 9:24 AM
To: hcdinst@tnpetro.com; safety@tnpetro.com; deeambattur@gmail.com; jceechnnai@gmail.com
Subject: [01816-TPLHCD-THIRUVALLUR] - Action Required

<TPLHCD> -
Communication not established with TNPCCB since < 01/01/20 10:08:35>

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.

For Maintenance mode, Please communicate with cactnpccb@gmail.com before taking for maintenance.

For Failure mode, action taken for restoration to be mailed to cactnpccb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCCB.

Act Imm. CAC - TNPCCB

Hcd inst

RS

From: HCD INST <hcdinst@tnpetro.com>
Sent: 21 January 2020 14:45
To: 'Care Air - TNPCB'
Cc: 'karthikeyan@tnpetro.com'; 'lakshmanan@tnpetro.com';
'mahadevan@tnpetro.com'; 'Nigam'; 'head_hcdinst@tnpetro.com';
'environment@tnpetro.com'; 'hcdsafety@tnpetro.com'; 'hcdprodn@tnpetro.com'
Subject: RE: [01816-TPLHCD-THIRUVALLUR] - Action Required

Dear sir,

<TPLHCD> -
Communication not established with TNPCB

Reason: BSNL line connectivity problem. Communication failed on 19/01/2020 09:40 AM.

Action taken: Informed to the BSNL team, they sorted out the problem, Communication established from 20/01/2020 09:15 AM. Then data communication is normalized.

This is for your kind information.

Thanks and Regards,

V.Manivannan,
Senior Engineer,
Instrument Department,
Heavy Chemicals Division,
Tamilnadu Petroproducts Ltd,
Manali, Chennai - 600 068.

-----Original Message-----

From: Care Air - TNPCB [mailto:cactnpcb@gmail.com]
Sent: Monday, January 20, 2020 9:08 AM
To: hcdinst@tnpetro.com; safety@tnpetro.com; deeambattur@gmail.com; jceechennai@gmail.com
Subject: [01816-TPLHCD-THIRUVALLUR] - Action Required

<TPLHCD> -
Communication not established with TNPCB since < 19/01/20 09:32:53>

For Exceedance Alarm, Please mail details for the reason and action taken to restore normalcy.
For Maintenance mode, Please communicate with cactnpcb@gmail.com before taking for maintenance.
For Failure mode, action taken for restoration to be mailed to cactnpcb@gmail.com.

This is an automated alert e-mail. If there is any discrepancy with above information, Please call CAC-TNPCB.

Act Imm. CAC - TNPCB

Hcd inst

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From: HCD INST <hcdinst@tnpetro.com>
Sent: 05 March 2020 16:41
To: 'Care Air - TNPCB'
Subject: RE: Communication established with TNPCB

Dear Sir,

Communication problem Resolved and Established from 11:00AM.
This is for your kind information.

Thanks and Regards,

V.Manivannan,
Senior Engineer,
Instrument Department,
Heavy Chemicals Division,
Tamilnadu Petroproducts Ltd,
Manali, Chennai - 600 068.

From: HCD INST [mailto:hcdinst@tnpetro.com]
Sent: Thursday, March 05, 2020 10:15 AM
To: 'Care Air - TNPCB'
Cc: karthikeyan@tnpetro.com; lakshmanan@tnpetro.com; mahadevan@tnpetro.com; 'Nigam';
head_hcdinst@tnpetro.com; environment@tnpetro.com; hcdsafety@tnpetro.com; hcdprodn@tnpetro.com
Subject: Reg:Communication not established with TNPCB

Dear sir,

<TPLHCD> -

Communication not established with TNPCB

Reason: Communication failure due to BSNL line problem on 05/03/2020. at
05:30 AM onwards.

Reason: BSNL connectivity server problem, informed to them and they were
checking, once the problem rectified we will update the status.

Thanks and Regards,

V. Manivannan,
Instrumentation,
Heavy Chemical Division,
Tamilnadu Petro products limited,
Manali, Chennai-600068

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL**

(SOUTHERN ZONE) CHENNAI.

O.A.No. 256 of 2020 (SZ)

Tribunal on its own Motion - SUO MOTO

-Vs-

Union of India & others

..Respondents

ANNEXURES FILED BY THE 14th RESPONDENT

COUNSEL FOR 14th RESPONDENT